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ವೆಬ್‌ಸೈಟ್/Website : http://kspcb.gov.in



25581383, 25589112
25588151, 25588270
25588142, 25586520

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

Karnataka State Pollution Control Board

“ಪರಿಸರ ಭವನ”, 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ
“Parisara Bhavana”, 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

No.KSPCB/CEO/AQMC/2020/ 4427

Date:

To,
The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi - 110 032.

11 JAN 2021

Sir,

“Kind Attention: Sir. P.K Gupta, Additional Director & Head, AQM Division”.

Sub: Submission of status report on Hon’ble NGT directions in
O.A No.681/2018, Dated:21-8-2020- Reg.

Ref: 1) CPCB Letter No.AQM/AP/2019-20, Dated:30-12-2020.

With reference to above subject, the status report on the directions of Hon’ble NGT in
OA No.681/2018, Dtd:21-8-2020 is herewith enclosed and submitted for kind perusal. Hence
it is requested to acknowledge the same.

Yours sincerely,

Sd/-

MEMBER SECRETARY.

Copy to:-

- 1) The Private Secretary to Chief Secretary, Govt of Karnataka, Vidhana Soudha, Bengaluru for kind information.
- 2) The Principal Secretary to Government, Department of Environment and Ecology, M.S Building, Bengaluru for information.
- 3) The Regional Directorate, CPCB, CPCB South zone, Nisarga Bhavan, Bengaluru-79 for kind information.
- 4) Scientific Officer, AQMC, Head office for further needful action.


MEMBER SECRETARY.

“ಪ್ಲಾಸ್ಟಿಕ್ ಬಳಕೆ ನಿಲ್ಲಿಸಿ, ಪರಿಸರ ಹಾನಿ ತಪ್ಪಿಸಿ”

AVOID USE OF PLASTICS-BE ‘ECO’ FRIENDLY

KARNATAKA STATE POLLUTION CONTROL BOARD

Compliance to Hon'ble NGT order in OA No.681/2018, Dated:21-8-2020 from Karnataka State Pollution Control Board, Bengaluru.

With reference to Hon'ble NGT order in OA No.681/2018, Dated: 21-8-2020 two meeting were conducted under the Chairmanship of Chief Secretary, Government of Karnataka, the 1st meeting through VC on 1-9-2020 and 2nd Virtual meeting on 19-10-2020 with the line department to initiate action listed as under to comply with the Hon'ble NGT direction. In Pursuance to compliance to the Hon'ble NGT, the Regional officers, KSPCB have submitted the action taken/ status report for the non attainment cities of the state viz., Bengaluru, Hubli-Dharwad, Kalaburgi and Davangere which is also enclosed as Annexure-1, Annexure-2 Annexure-3 & Annexure-4 for improvement of Air quality.

Direction's of Hon'ble NGT	Subject	Compliance (Status report)
i.	Establishment of Monitoring Stations- Continuous Ambient Air Quality Monitoring Stations and Manual stations - KSPCB	Tenders floated to procure 11 CAAQMS (4 under NCAP million plus NAC and another 4 under other than million plus NACs and 3 for KIADB). Technical bid finalised, financial bid under progress.
ii.	Under taking Source Apportionment Study (SA) and Carrying capacity (CC) studies in non attainment cities (NACs) - KSPCB	1) For Bengaluru City: Source apportionment and Emission Inventory study has been completed by CSTEP. A Validation workshop was organised with line department on 23-12-2020. 2) For other Non attainment cities, a proposal has been sent to CPCB on 28-9-2020 & 15-10-2020 to consider the study on SA & EI for the remaining 3 non attainment cities, Viz., Hubli-Dharwad, Kalaburgi, Davangere to undertake Joint study with SPCBs. Further following Institutes viz., IISc, Bengaluru CSTEP and IIT Chennai have been contacted for undertaking studies.

iii.	Review of Master Plan in the light of CC/SA studies to identify areas where carrying capacity cannot sustain industrial or non conforming activities which may have to be shifted on the pattern of directions of the Hon'ble Supreme Court in M.C Mehta V/s Union of India (2004) 6 SCC 588 – KSPCB and State Government.	Outcome of the SA/CC & EI studies of four non-attainment cities will be placed before the Government.
iv.	Development of Public Grievance Redressal Portal (PGRP) - KSPCB, BBMP, Food and Civil Supplies, Transport Department, Police Department, BMTC and BDA	An ICCC (Integrated Control and Command Centre) is established at the Head office of KSPCB to address the Air and Noise pollution issues in a comprehensive way in coordination with the line department of state government. At present the ICCC, command centre is working effectively.
v.	All the concerned States/UT execute action plan including control of stubble burning. - Agriculture Department	The KSPCB has issued directions under Air (Prevention and Control of Pollution) Act 1981, on 16-12-2020 to Agriculture Department to execute the Action plan submitted by them on Stubble burning in the state. Based on the direction issued by CPCB on Green crackers action taken to educate the vendors at cracker stalls and conducted raids to check the sale of crackers and also conducted mass awareness to general public by KSPCB officials during 2020 Deepavali. Action taken report on the directions of NGT has been sent to CPCB on 24-11-2020.
vi	Detail micro level planning to undertake at each non-attainment city. - KSPCB/BBMP/ DMA	Detail micro level planning shall be done based on the study report on SA & EI in coordination with the line departments.
vii	Remedial action for control of noise pollution. - KSPCB/ Traffic Police/ BBMP	Action plan for control of Noise pollution is prepared in coordination with the Joint committee constituted by the NGT in OA No.178/2017 for Bengaluru City. Further a comprehensive action plan for the control of Noise pollution for Karnataka is prepared and submitted to CPCB for its approval vide Dtd: 30-12-2020.

viii	Mandate for sustainable development for reduction of air pollution by utilization of CAMPA funds for afforestation in NACs of the state. - KSPCB/ Karnataka Forest Department	Board has addressed a letter to Forest Department vide letter dtd:21-10-2020 to utilise CAMPA funds for development of shelter belts and plantations in the non attainment cities.
ix	Procurement of Noise Monitoring equipment to control noise pollution.- KSPCB/ Police Department (Traffic) and Transport Department	KSPCB has procured 114 Noise monitoring equipment and handed over 108 to Police Commissioners office to equip the police station of Bengaluru city. A training programme has been conducted for police personnel regarding operation of noise meter. Remaining 6 Noise equipment are distributed to Regional offices of Bengaluru city. Further, 62 Noise monitoring equipment were also procured and distributed to all the Regional Offices of KSPCB.
x	Constitution of ERS (Emergency Response System) – KSPCB, State Government	Proposal is being sent to Revenue Department, Govt of Karnataka on 8-12-2020 to include Member Secretary, KSPCB as a member of Disaster Management Authority.
xi	Utilization of consent and EC funds available with CPCB/SPCBs/PCC – KSPCB	Board has sent proposal for seeking financial assistance from CPCB on 8-12-2020 and to release remaining 40 crores out of 50 crores deposit money by the state Govt with CPCB to take up the mitigation measure for improvement of Air quality in Karnataka.



Member Secretary.

Karnataka State Pollution Control Board

“ಪರಿಸರ ಭವನ”, 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ
“Parisara Bhavana”, 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

No. KSPCB/AQMC/CEO/2020/4055

Date:]

To,

1. The Commissioner, Bruhat Bangalore Mahanagara Palike, Hudson Circle, Bangalore - 560 002.
2. The Commissioner, Department of Transport & Road Safety, 1st Floor, ‘A’ Block, Shantinagar, Bengaluru – 560 027.
3. The Commissioner, Bangalore Development Authority, T.Chowdaiah Road, Kumarapark West, Bangalore – 560 020.
4. The Commissioner, Agriculture Department, Seshadri Road, Bangalore.
5. The Managing Director, Bangalore Metropolitan Transport Corporation, Central Offices, Shanthinagar, Bangalore – 560 027.
6. The Commissioner, Department of Food, Civil Supplies & Consumer Affairs Department, # 3, Cunningham Road, Bangalore – 560 052.
7. The Managing Director, KSRTC, Shantinagar, Bengaluru – 560 027.
8. The Managing Director, BESCOM, K.R Circle, Bangalore-560 001.
9. The Managing Director, BMRCL, 3rd floor, BMTC complex, K.H Road, Shanthinagar, Bangalore-560 027.
10. The Additional Commissioner of Police (Traffic), Bangalore.
11. The Additional Commissioner of Police (Law & Order), Bangalore.
12. The Regional Director, the Regional Directorate-South, Central Pollution Control Board, Southern Zone, Nisarga Bhavan, 'A' Block, 1st & 2nd Floor, 7th 'D' Main, Thimmaiah Road, Shivanagar, Bangalore – 560079.

Sir,

Sub: Validation Workshop for Emission Inventory(EI) and Source Apportionment (SA) Study of Bengaluru by CSTEP and KSPCB- Reg.

Ref: Email note received from CSTEP on 15-12-2020.

A Validation workshop for Emission Inventory and Source Apportionment studies conducted for Bengaluru city by CSTEP and KSPCB is convened on 23-12-2020 at 3:00 PM under the Chairmanship of Additional Chief Secretary to Government, Forest, Ecology and Environment Department, in the **Tejaswi Auditorium, 3rd Floor, Parisara Bhavana, Church Street, Bangalore 560 001** to discuss on the draft study report on EI and SA conducted by CSTUP for Bengaluru City.

The Agenda for the same is herewith attached. Hence, it is requested to kindly attend the workshop and provide your inputs.

Yours sincerely,

Sd/-
MEMBER SECRETARY.

Copy to:

- 1) Mrs. Pratima Singh, Research Scientist, Centre for Study of Science, Technology and Policy, No.18, 10th Cross, Mayura Street, Papanna Layout, Nagashettyhalli, RMV IInd Stage, Bengaluru-560 094 for information and to make necessary arrangements for the workshop.
- 2) The Private Secretary to ACS to Government, Forest, Ecology and Environment Dept., M.S Building, Bangalore for information and requested to bring it to the kind notice of ACS to Govt., FEE Dept..
- 3) The Private Secretary to Principal Secretary to Government, Ecology and Environment Department, M.S Building for information and requested to bring it to the kind notice of Principal Secretary, E&E Dept.,
- 4) Senior Environment Officer, (Complaints and Awareness), Head office for information and further needful action.
- 5) Chief Scientific Officer, CEL, Nisarga Bhavan for information and to attend the workshop.
- 6) S.O, AQMC, Head office for information and further needful action.
- 7) PA to Hon'ble Chairman for information and to bring kind notice of the Chairman.
- 8) PA to Member Secretary for information and to bring kind notice of the Member Secretary .
- 9) PRO, KSPCB for information and to make necessary arrangement for Hi Tea and snacks.


MEMBER SECRETARY.


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Spoke to Sri. P.K. Gupta Esq.

Sehchi Bhatia Sir

is confirmed

they got our proposal



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Karnataka State Pollution Control Board

“ಪರಿಸರ ಭವನ”, 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ

“Parisara Bhavana”, 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

KSPCB/MS/CEO/AQMC/ToR/2020/ 2460

Date:

To,

28 SEP 2020

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi - 110 032.

Sir,

Sub: Inclusion of Hubli-Dharwad twin city for conducting Joint Source Apportionment Study by CPCB - Reg.

Ref: 1) Directions of Hon'ble NGT Principle Bench, New Delhi in O.A No.618/2018, Dated:21-8-2020.

2) VC held with the Member Secretary, CPCB on 22-9-2020.

In continuation to the decision taken during the video conference meeting of CPCB with State Pollution Control Boards held on 22-9-2020, regarding implementation of National Clean Air Programme, it is to inform you to include one of the Non-attainment city viz, Hubli-Dharwad twin city in Karnataka for source apportionment study jointly being undertaken for CPCB.

Hence, in order to set a pattern and adopt a uniform policy to undertake the study, it is requested to include the city of Hubli-Dharwad from Karnataka for conducting the joint study by CPCB on source apportionment.

Yours faithfully,

Sd/-

MEMBER SECRETARY

Copy to:-

1. The Principal Secretary to Government(Ecology and Environment), Forest, Ecology and Environment Department, GoK, 7th Floor M.S Building, Bengaluru-560 001 for kind information.
2. The Regional Directorate, CPCB, CPCB South zone, Nisarga Bhavan, Bengaluru-79 for kind information.

MEMBER SECRETARY

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Karnataka State Pollution Control Board

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“Parisara Bhavana”, 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA
No.KSPCB/MS/CEO/AQMC/IOIR/2020/ 2906
Date:

15 OCT 2020

To,

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi - 110 032.

ರವಾನಿಸಲಾಗಿದೆ

Sir,

Sub: Inclusion of Davanagere, Gulbarga for conducting Joint Study on Carrying Capacity and Source Apportionment by CPCB - Reg.

Ref: 1) Directions of Hon'ble NGT Principle Bench, New Delhi in O.A No.618/2018, Dated:21-8-2020.

2) VC held with the Member Secretary, CPCB on 22-9-2020.

3) KSPCB letter No.KSPCB/MS/CEO/AQMC/IOIR/2020/2460, Dated:28-9-2020

4) CPCB Letter No.AQM/AP/2019-20, Dated:9-10-2020

In continuation to the decision taken during the video conference meeting of CPCB with State Pollution Control Boards held on 22-9-2020, regarding implementation of National Clean Air Programme, it is submitted that proposal has been sent to include Hubli-Dharwad twin city in Karnataka for source apportionment study jointly being undertaken by CPCB with KSPCB vide reference (3).

Further, the CPCB letter vide ref(4) has informed to identify 2-3 cities in each state for consideration of Carrying Capacity and Source Apportionment studies.

Therefore, it is requested to include non attainment cities of Karnataka viz., Davanagere, Gulbarga & Hubli-Dharwad for conducting the joint study by CPCB on Source Apportionment and Carrying Capacity.

Yours sincerely,

Sd/-

MEMBER SECRETARY

Copy to:-

1. The Principal Secretary to Government(Ecology and Environment), M.S Building, Bengaluru-560 001 for kind information.
2. The Regional Directorate, CPCB, CPCB South zone, Nisarga Bhavan, Bengaluru-79 for kind information.

MEMBER SECRETARY

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“Parisara Bhavana”, 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

No.KSPCB/CEO/AQMC/2020

3588

Dated:

23 NOV 2020

To,

The Director,
Indian Institute of Science (IISc).
BENGALURU-560012.

Sir,

Subject: Source Apportionment Study (SA) and Carrying Capacity (CC) studies for non-attainment city i.e., Davangere, Hubli-Dharwad & Kalaburgi – Reg.

- Reference:** 1) Directions of Hon’ble NGT Principle Bench, New Delhi in O.A No.681/2018 Dated:13-03-2019 & 21-8-2020.
2) Proceedings of the meeting held under the Chairmanship of Chief Secretary, GoK on 8-7-2019 on directions of Hon’ble NGT.
3) Proceedings of the VC meeting held under the Chairmanship of Chief Secretary, GoK on 1-9-2020.
4) Proceedings of the 2nd meeting held under the Chairmanship of Chief Secretary, GoK on 19-10-2020.

The Central Pollution Control Board has declared 122 cities in the country as Non-attainment cities from Air Pollution point of view. There are 4 such cities in Karnataka viz., Bengaluru, Hubli-Dharwad, Kalaburgi & Davangere. The action plans have been prepared to improve Air quality in these cities and is under implementation by line Departments. Further, the Hon’ble NGT, New Delhi vide order dated 21-8-2020 has issued various directions to the State government for improving air quality. One such direction is to carryout Source apportionment(SA) and Carrying capacity(CC) studies in the non attainment cities. As far as Bengaluru is concerned the Source Apportionment study is being carried out by CSTEP, Bengaluru and is in advanced stage of completion. In regard The Chief Secretary during review meeting desire that local institution of repute, IISc to be involved for carrying out source apportionment/Carrying capacity for Davangere, Gulbarga so that it helps in building local capacity to address air pollution issues. In this background it is requested to communicate IISc’s willingness to undertake the source apportionment study and carrying

capacity particularly for Kalaburgi & Davangere Cities. Also inform which Department could be contacted for further communication on the issue.

A line on confirmation of the same shall be intimated to this office at the earliest, so as to proceed with further course of action in this regard.

Yours faithfully,

Sd/-

MEMBER SECRETARY

Copy to:-

1. The Member Secretary, CPCB for information and further needful action.
2. The Private Secretary to Chief Secretary, Govt of Karnataka for kind information.
3. T.A to Chairman, for information and requested to bring it to notice of Hon'ble
Chairman.
4. Spare

Ami
MEMBER SECRETARY

[Signature]

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Karnataka State Pollution Control Board

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“Parisara Bhavana”, 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

KSPCB/MS/CEO/AQMC/2020/ 4221

Date: 30 DEC 2020

Proceedings of the Karnataka State Pollution Control Board

Sub: Nominating Nodal officers/officials for the Integrated Control and Command Centre (ICCC) established at KSPCB, Bengaluru - Reg.

Read: 1) Directions of Hon'ble NGT Principle Bench, New Delhi in O.A No.681/2018, Dated:21-8-2020.

2) Proceedings of the VC meeting held under the Chairmanship of Chief Secretary, GoK on 1-9-2020.

3) Proceedings of the 2nd meeting held under the Chairmanship of Chief Secretary, GoK on 19-10-2020

Preamble:

The Hon'ble National Green Tribunal, Principal Bench, Delhi issued various directions regarding improving of air quality in Non-attainment cities in the country. Bengaluru being one among the million plus cities in the country, Action plans have been prepared and got approved from Central Pollution Control Board,(CPCB) Delhi to mitigate air pollution.

Further, during the review meeting held on 1-9-2020 under the Chairmanship of Chief Secretary vide reference(1) and on 19-10-2020 at reference(2), decision was taken to establish an Integrated Control and Command Centre (ICCC) in Karnataka State Pollution Control Board (KSPCB) for redressal of complaints by the concerned Departments.

In this regard, an Integrated Control and Command Centre have been established to integrate with public grievance redressal portal and to take action for redressal of complaints concerned to their department once it is communicated/forwarded to them from KSPCB. Hence, the following officers have been nominated as Nodal officer from their respective departments to address the complaints received from the ICCC established at Parisara Bhavan, Karnataka State Pollution Control Board, Bengaluru. Hence the following order:

Sl. No.	Department/Organisation	Name and Designation	Mobile & Email ID
1	Bangalore Water Supply & Sewerage Board.	Sri. Kumar Naik, Superintendent Engineer, BWSSB	9845444064 cep@bwssb.gov.in
2	The Police Commissioner, Bengaluru City.	Smt. S.P Shashikala, ACP, (Traffic & Planning)	9480801809 acplanningoffice@g

		Deputy Commissioner of Police, Command Centre (Traffic)	mail.com
3	Transport Department	Sri. Shivaraj B. Patil Additional Commissioner for Transport	9449863215 jcteeeg-tran-ka@nic.in
4	Bruhat Bengaluru Mahanagara Palike(BBMP)	Sri Sarfaraz Khan .S Joint Commissioner(SWM)	9448111066 jcswwbbmp2@gmail.com
5	Bengaluru Development Authority(BDA)	Dr. Gireesha L.P Public Relations Officer	9916227777 pro.bda@gmail.com
6	Bengaluru Metro Rail Corporation Limited(BMRCL)	Sri. B.C Nataraja Chief Engineer	9480692225 Nataraja1967@bmrc.co.in
7	Bangalore Metropolitan Transport Corporation.(BMTC)	Smt. R. Ushadevi Environment Officer	7760991184 cmem@mybmtc.com

Roles & Responsibilities:

- 1) The Concerned Nodal officers shall receive the complaints/public grievances forwarded from ICCC, KSPCB pertaining to Air & Noise Pollution, acknowledge it and take necessary action to dispose it from their end.
- 2) The progress made viz., No. of complaints received and disposed shall be reported to this office every quarterly enabling to place it before the AQMC meetings.
- 3) The action taken report shall be maintained at their concerned office.
- 4) The Zonal Senior Environment Officer, Bengaluru city, KSPCB shall be the coordinating officer for any clarification in this regard.

For and on behalf of the
Karnataka State Pollution Control Board.


CHAIRMAN

To,

- 1) The Concerned Nodal officers as above.
- 2) The Senior Environmental Officer, Bengaluru City, KSPCB for further needful action.
- 3) All Regional officers, KSPCB for further needful action.

Complaint Register Report for the month of December 2020

SL.No	Call Number	Start Time	Agent Name	Phone Number	Desposition	Regional office OLD	Type of Complaint	Status
1	732	02-12-2020	Shashikala N	919880217377	Complaint registered	Bangalore Bommanahalli	Noise pollution and air pollution through the chimney of SAVI bar and restaurant	Pending
2	733	02-12-2020	Shashikala N	918553519548	Complaint registered	Bangalore East	Compliant against to carpentry (wood cutting dust & spray painting smell)	Pending
3	751	04-12-2020	kamalesha S	919353796539	Complaint registered	Bangalore South	Environmental pollution	Attended on 02/1/21
4	753	04-12-2020	kamalesha S	917019786915	Complaint registered	Bangalore East	Drainage water flowing into complainant site	Pending
5	755	04-12-2020	kamalesha S	917483831917	Complaint registered	Bangalore Peenya	Complaint related sound pollution caused by Kongavy Private Limited during Generator running time.	Pending
6	765	05-12-2020	kamalesha S	8048909331	Complaint registered	Bangalore West	Huge smoke in residential area by some of the peoples who were melting the metals	Related to BBMP
7	767	05-12-2020	kamalesha S	919880320882	Complaint registered	Bangalore East	Noise Pollution(High Pressure Jet) against servicing cars.	Sent to Mahadevpura
8	796	07-12-2020	kamalesha S	919448878510	Complaint registered	Bangalore Rajarajeshwarinagar	Chemical water discharged to rajakavule	Attended on 15/12/20
9	813	07-12-2020	Ranga Swamy	919663796642	Complaint registered	Bangalore South	Complaint against to washing boiler discharge waste chemical waters and boiler smokes	Attended
10	816	07-12-2020	Ranga Swamy	919035412376	Complaint registered	Gulbarga	Complaint against to renuka sugar industrial waste water discharge to bhima river	Attended
11	830	08-12-2020	kamalesha S	9591077228	Complaint registered	Bangalore Hoskote	Dust coming into complainant home by aditya traders js w cement in hosakote	Attended by TMC
12	846	08-12-2020	kamalesha S	918310823097	Complaint registered	Mysore-2 (Rural area)	Complaint related to waste dumping in empty site and sewage water storing in the beside of the complainant house this reason we are facing mosquito and snakes	Resolved Copy sent & received by Complainer
13	853	08-12-2020	kamalesha S	918073806452	Complaint registered	Bangalore South	Chemicals are burning in the residential area of kamakshipalya which leads to bad smell in the surrounding	Attend & Resolved Report Given.
14	872	09-12-2020	kamalesha S	917259938555	Complaint registered	Belgaum -1	Noise pollution caused by mill which is neighbour to complianant	Pending
15	884	10-12-2020	Madhu	918880151751	Complaint registered	Bangalore South	Cooking is done by burning tyre in the hotel which causes pollution in the complainant surrounding	Attend & Resolved Report Given.
16	958	14-12-2020	kamalesha S	919972867055	Complaint registered	Gulbarga	Air pollution caused by burning wires	Attended
17	959	14-12-2020	kamalesha S	919448070010	Complaint registered	Bangalore West	Smoke coming into complainant house by chimney's of 3 hotels (creps,vegge ,planet boriumcuruim hotels)	Attended
18	968	15-12-2020	Madhu	918297099907	Complaint registered	Sarjapura	Noise pollution due to which resident cant able to do the work	Pending
19	975	15-12-2020	kamalesha S	918310823097	Complaint registered	Mysore-2 (Rural area)	Complaint related to waste dumping in empty site and sewage water storing in the beside of the complainant house this reason we are facing mosquito and snakes	Trial Test
20	982	15-12-2020	kamalesha S	918310113122	Complaint registered	Gulbarga	Water pollution disposing to the river	Attend & Resolved.
21	998	16-12-2020	Madhu	918553519548	Complaint registered	Bangalore East	compliant against to carpentry (wood cutting dust & spray painting smell)	Attended
22	1003	16-12-2020	Madhu	919880320882	Complaint registered	Bangalore South	Noise Pollution(High Pressure Jet) against servicing cars.	Attended

23	1011	16-12-2020	Madhu	919008987643	Complaint registered	Bangalore South	Noise Pollution(High Pressure Jet) against servicing cars.	Attended
24	1020	17-12-2020	kamalesha S	917026335334	Complaint registered	Bangalore South	Running a small scale industry of chemicals in residential area of laggere	Pending
25	1029	18-12-2020	kamalesha S	919449521688	Complaint registered	RR Nagar	Compliant related to water pollution Ullal upanagar waste water discharge to Manganahalli lake .	Pending
26	1032	18-12-2020	kamalesha S	919880388331	Complaint registered	Yalahanka	Smoke pollution in the residential area	Related to BBMP
27	1033	18-12-2020	Madhu	919611097465	Complaint registered	Raichur	Dust pollution caused by the stone crusher	Attend & Resolved Report Given.
28	1064	21-12-2020	Madhu	9980745467	Complaint registered	Bangalore West	Smoke emanating from burning the wastes to heat the water & as a results its smoke & ashes are causing immense misery to our health, mental issues and to our building from Mr.savithamma his wife from quite long time	Related to BBMP
29	1073	22-12-2020	Madhu	919334386822	Complaint registered	Bangalore East	Noise level too high in residence area during at opening time from 11am till closing time late night1:30 am everyday (Issues from severnal month)	Related to BBMP
30	1084	22-12-2020	Madhu	917892084861	Complaint registered	Shimogga	Causing breathing problems for public by emission of smoke from the factory & discharge of contaminated water . Since facing the problem 2 to 3 years.	Pending
31	1086	22-12-2020	Madhu	917892084861	Complaint registered	Shimogga	Causing breathing problems for public by emission of smoke from the factory & discharge of contaminated water . Since facing the problem 2 to 3 years.	Attended
32	1091	23-12-2020	kamalesha S	919741125781	Complaint registered	Bangalore South	Noise pollution and working in untine which is distrubing the residents	Pending
33	1092	23-12-2020	Madhu	918095524465	Complaint registered	Bangalore South	Complaint related to Noise pollution which is disturbing the residents....	Pending
34	1110	24-12-2020	Madhu	919886244620	Complaint registered	Bangalore South	Sound pollution happening in the residential area from the R N automobile and polluted water is discharging to rajakaluve	Pending
35	1145	24-12-2020	kamalesha S	918553663777	Complaint registered	Yalahanka	Noise pollution by construction companies in the residential area	Attend & Resolved Report Given.
36	1181	28-12-2020	Madhu	919886141141	Complaint registered	Bangalore East	Complaint related noise pollution caused by Oyo town house hotel.	Pending
37	1227	29-12-2020	Madhu	919903444268	Complaint registered	Karwar	Final test sms and email	Trial Test
38	1234	30-12-2020	kamalesha S	918548095891	Complaint registered	Bangalore West	Noise pollution by industry Balagavi traders in the residential area	Pending
39	1239	31-12-2020	Madhu	919880104907	Complaint registered	Yalahanka	Excess noise form the above resident in the apartment	Doesn't Comes Under the perview of KSPCB.



12

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

“ಪರಿಸರ ಭವನ”, 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
“Parisara Bhavan”, 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

DIRECTIONS UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981 READ WITH RULE 20(A) OF KARNATAKA AIR (PREVENTION AND CONTROL OF POLLUTION) RULES, 1983.

Sub: Prevention and Control of Air Pollution and improvement of Ambient Air quality – Reg.

- Ref:** 1) Provisions of the Air (Prevention and Control of Pollution) Act, 1981
2) Proceedings of the VC held on 1-9-2020 under the chairmanship of Chief Secretary, GoK.
3) Letter No.CoA/PRS/draft/13029/2020-21, Dated:3-9-2020 of The Commissioner of Agriculture.
4) Proceedings of the 2nd Meeting held under the Chairmanship of Chief Secretary, GOK on 19-10-2020.

PREAMBLE:

The Karnataka State Pollution Control Board is monitoring the air quality in the State by establishing 31 continuous ambient air quality monitoring stations (CAAQMS) and 39 manual stations. The Central Pollution Control Board has declared 122 cities in the country as non-attainment cities from the point of air quality. In Karnataka there are 4 non-attainment cities namely; Bangalore, Hubli-Dharwad, Kalaburagi and Davangere.

The Hon'ble National Green Tribunal, Principal Bench, New Delhi in original Application No. 681/2018, Dated:08.10.2018 has issued various directions regarding improving of air quality in Non attainment cities in the country. In this regard, Action plan has been prepared and got approved from CPCB to mitigate Air Pollution.

Further, during the meeting held under the Chairmanship of Chief Secretary, regarding the implementation of Hon'ble NGT order dated:21-8-2020 vide reference (2) & (4) Action plan submitted by the Agriculture Department for controlling

stubble burning in Karnataka was discussed and decision was taken to issue directions to execute the Action plan on control of stubble burning prepared by the Agriculture Department of the action plan is broadly covers the following:

- 1) Control of Paddy/Wheat stubble burning
 - a) By utilization of stubble
 - b) By retaining the stubble in Rice fallows
- 2) Control of Sugarcane thrash burning.

Hence as a preventive measure and anticipating the impact of stubble burning on ambient air in the future days, the Board hereby issues further directions. Hence, the order thereof:

ORDER

In exercise of the powers conferred under section 31(a) of the Air (Prevention and Control of Pollution) Act, 1981 read with 20(A) of the Karnataka Air (Prevention and Control of Pollution) Rules, 1983, the KSPCB hereby directs to implement the action plan submitted by the Commissioner, Agriculture Department in toto and to create mass awareness among farmers in the State about the impact of stubble burning on air quality and to convert the stubble into useful by-product i.e manure, etc.

The Agriculture Department shall also submit the compliance report periodically to KSPCB.

For and on behalf of the
Karnataka State Pollution Control Board

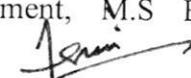
Sd/-

CHAIRMAN.

To,
The Commissioner,
Department of Agriculture,
Seshadri Road,
BENGALURU-01.

Copy submitted to:

- 1) The Chief Secretary, GoK, Vidhana Soudha, Bengaluru for kind information.
- 2) The Principal Secretary to Government, Ecology and Environment Department, M.S Building for information.
- 3) The Secretary to Government, Agriculture Department, M.S Building for information.
- 4) The Secretary to Government, Horticulture Department, M.S Building for information.


MEMBER SECRETARY.



GOVERNMENT OF KARNATAKA
Department of Agriculture

Mh.CoA/PPS/cr.afy/13029/2020-21

Commissionerate of Agriculture,
Seshadri Road, Bengaluru-01.
Date: 03-09-2020

To:

The Member Secretary
Karnataka State Pollution Control Board,
ParisaraBhavan,
#49, Church Street,
Bengaluru-01.

Sir,

- Sub:** Compliance of direction number (vi) of the orders of the Hon'ble National Green Tribunal in O.A.681/2018.
- Ref:** Letter no. CS/772/2020 dated 27.08.2020 of the Chief Secretary, Government of Karnataka.

I write to inform you that, as compliance of the direction given by the Chief Secretary in the Video Conference held on 01.09.2020 as per letter cited under reference, and in compliance of direction number (vi) of the Hon'ble National Green Tribunal in O.A.681/2018, the Action Plan for controlling stubble burning in Karnataka is herewith enclosed for information and needful action.

Thanking you.

Yours sincerely,


Commissioner for Agriculture

**ACTION PLAN FOR CONTROL OF STUBBLE BURNING IN
KARNATAKA(2020-21)**

**(Response to direction number vi of the orders of the Hon'ble
National Green Tribunal at Delhi in OA number 681/2018)**

India, the second largest agro-based economy with year round crop cultivation, generates a large amount of agricultural waste, including crop residues. According to the Ministry of New and Renewable Energy (MNRE), India generates on an average 500 million tonnes of crop residue per year. The majority of this crop residue is in fact used as fodder, fuel for other domestic and industrial purposes. However, there is still a surplus of 140 million tonnes, of which 92 million tonnes is reportedly burnt each year, causing excessive particulate matter emissions and air pollution.

According to the Inter-Government Panel on Climate Change (IPCC), approximately 25% of the crop residues are burnt on farm. Crop residue burning is a major environmental problem causing health issues as well as contributing to global warming. The fraction of crop residue subjected to burning comprises mainly of Rice straw, wheat straw and Sugarcane.

Crop residues produced by Rice, Wheat and Sugarcane are Husk, bran; Bran, Straw and Sugarcane tops, bagasse, molasses respectively. Composting, bio-char production and mechanization are a few effective sustainable techniques that can help to curtail the issue while retaining the nutrients present in the crop residue in the soil.

In Karnataka, Paddy straw is rarely burnt. This is because the straw is extremely useful and precious to be used as dry fodder for cattle. After the straw has been collected, the remaining stubble is retained in the fields. In the forthcoming sowing season, the lands are ploughed. The pieces of stubble are sorted by size by land owners and the big pieces discarded. The small pieces are used as mulch and fertigation / organic manure.

In case of sugarcane, burning trash is practiced in few scattered pockets. Though stubble/trash burning has not been reported to cause air pollution or

smog of significant intensity, with a view to contain the burning of stubble/trash, both in paddy/wheat and Sugarcane, the Department of Agriculture, Government of Karnataka, has taken action to provide machinery and equipment for residue management for various crops under subsidy scheme to beneficiaries and through Custom Hiring Centres (CHSC). Some of the residue management machines that are being provided under subsidy schemes are Tractor operated Trash Cutter/ Mulcher/ Shredder, Engine operated Rake, Baler, Ratoon Manager, Sugarcane harvester etc.

CONTROL OF PADDY/ WHEAT STUBBLE BURNING

A. By utilization of stubble:

As already mentioned above, stubble is not a waste. It has immense potential to be utilized as a product useful to the farmer. All it requires is providing appropriate technology to harvest and convert the stubble into useful product. Balers and Rakes are machines that do this and these are quite popular too. The cost being slightly high for the farmer, these are provided on rental basis through CHSCs and also on subsidy basis to individual farmers.

Area under Paddy and Wheat cultivation in Karnataka is approximately 12.83 lakh hectares and 1.75 lakh hectares (all cropping seasons included) respectively. Approximately, 3-4 tonnes paddy/ wheat straw is generated per hectare. Straw balers can be used to pick-up the straw from the harvested paddy field and densify into bales.

In Karnataka, 197 Balers are available as of date (121 in CHSCs and 76 privately held). One Baler approximately tackles about 5 hectares of rice/wheat per day. Paddy/wheat harvesting lasts around 40 days during a season. Thus one baler will tackle about 200 hectares of rice/wheat area per season. Taking two seasons per year, each Baler will tackle 400 hectares in a year. The existing 197 Balers are thus already tackling stubble burning in 78800 hectares annually.

Similar is the case with Rakes. 121 Rakes are available as of date with CHSCs. One Rake approximately tackles about 5 hectares of rice/wheat per day. Paddy/wheat harvesting lasts around 40 days during a season. Thus one Rake

will tackle about 200 hectares of rice/wheat area per season. Taking two seasons per year, each Rake will tackle 400 hectares in a year. The existing 121 Rakes are thus already tackling stubble burning in 48400 hectares annually.

This year, 76 Balers are proposed to be given on subsidy to farmers. Since these will be used only in one season (Rabi), these 76 Balers would tackle stubble burning in 15200 hectares.

Summarily, there are Balers and Rakes tackling stubble burning in 127200 (78800 by Balers + 48400 by Rakes) hectares of paddy/wheat cultivation area annually. An additional 15200 hectares would be added to this in the current year taking the total Paddy/wheatcultivation area tackled against stubble burning to become 142400 hectares annually by utilization of stubble.

B. By retaining the stubble in Rice Fallows:

An extent of 26600 hectares (inclusive of demonstration and distribution of inputs) of Paddy is covered under Targeting Rice Fallow Area (TRFA) scheme of the Government of India for 2020-21. Under this, pulses and oilseeds are sown in Paddy harvest areas without removing the stubble. Thus, 26600 hectares of paddy cultivation area will be tackled against stubble burning this year by retention of stubble.

The total area tackled against stubble burning in paddy/wheat cultivated areas in 2020-21 is thus 169000 (142400 + 26600) hectares.

CONTROL OF SUGARCANE THRASH BURNING

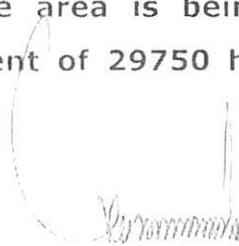
Area under Sugarcane cultivation in Karnataka is approximately 6.64 Lakh hectares. Approximately 5-8 tonnes of trash are generated per hectare. In some places sugarcane trash is burnt which leads to loss of nutrients, affects environment and causes air pollution. Sugarcane trash cutter/ Mulcher/ Ratoon manager can be used to managing sugarcane trash in the fields.

In Karnataka, 3 Sugarcane Trash cutters (in CHSCs), 25 Sugarcane Mulchers (16 in CHSC and 9 are privately held), 7 Sugarcane Ratoon Managers (1 in CHSC and 6 privately held) and 200 Sugarcane harvesters (all privately held) are already available. In a day, one Trash Cutter/Mulcher/Ratoon Manager

can cover 5 hectares and each Sugarcane harvester nearly 10 hectares of sugarcane area. With the sugarcane harvest season spanning 70 days a year, the existing 35 Trash Cutters/Mulchers/Ratoon Managers tackle 12250 hectares of sugarcane area against trash burning. Similarly, the existing 200 Sugarcane harvesters tackle 140000 hectares of sugarcane area against trash burning. The existing machines and technology are thus tackling 152250 (140000+12250) hectares of sugarcane area against trash burning annually.

This year, 50 Trash Cutters/Mulchers/Ratoon Managers and 60 Sugarcane harvesters are proposed to be given on subsidy to farmers. Since these will be used only in only a part of the year, taking that these would be utilized for only half the harvest season i.e. 35 days, these 50 Trash Cutters/Mulchers/Ratoon Managers would tackle stubble burning in 8750 hectares and the 60 Sugarcane harvesters would tackle stubble burning in 21000 hectares. Thus totally 29750 (8750 + 21000) hectares of additional capacity would be added to the already existing annual capacity of 152250 hectares of sugarcane area against trash burning making the total to become 182000 hectares annually.

Summarily, **152250 hectares of sugarcane area is being tackled against trash burning in 2020-21 and an extent of 29750 hectares is being added to it this year.**


03/07/20
Commissioner for Agriculture



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

“ಪರಿಸರ ಭವನ”, 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ
“Parisara Bhavana”, 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA
No.KSPCB/CEO/AQMC/2020/

Date:

30 DEC 2020

ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

To,
The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi – 110 032.

Sir,

Sub: Submission of Action plan on Noise Pollution(Regulation and Control) Rules, 2000- Reg.

Ref: 1) Directions of Hon'ble NGT Principle Bench, New Delhi in O.A No.618/2018,
Dated:15-3-2019

With reference to above subject and as per the directions of the Hon'ble National Green Tribunal, Principal Bench, New Delhi Order Dated:21-08-2020 in O.A No.681/2018, please find herein attached the Action Plan on Noise Pollution (Regulation and Control) 2000.

Yours sincerely,
Sd/-

MEMBER SECRETARY.

Copy to:-

1. The Private Secretary to Chief Secretary, Govt of Karnataka, Vidhana Soudha, Bengaluru for kind information.
2. The Principal Secretary to Government, Department of Environment and Ecology, M.S Building, Bengaluru for information.
3. P.A to Hon'ble Chairman, KSPCB and requested to bring to kind notice of Hon'ble Chairman.
4. The Senior Environment Officer, Complaints & Enforcement, Head office for further needful action.
5. The Regional Directorate, CPCB, CPCB South zone, Nisarga Bhavan, Bengaluru-79 for kind information.
6. Scientific Officer, AQMC, Head office for further needful action.

MEMBER SECRETARY.



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
"Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

KSPCB/MS/CEO/AQMC/2020/ 205

Date:

21 OCT 2020

To,

The Principal Chief Conservator of Forests
& Head of Forest Force.
Aranya Bhavan, Malleswaram,
Bangalore.

10
ರವಾನಿಶಬಾನು

Sir,

Sub: Development of shelter belts and Plantations out of CAMPA funds in
Non- attainment cities of Karnataka - Reg.

Ref: 1) Directions of Hon'ble NGT Principle Bench, New Delhi in O.A No.618/2018,
Dated:21-8-2020.
2) Proceedings of the VC meeting held under the Chairmanship of Chief
Secretary, GoK on 1-9-2020.

Adverting to above, it is to inform that the Hon'ble NGT, Principal Bench, Delhi issued various directions regarding improving air quality in Non-attainment cities in the country. In Karnataka there are four non-attainment cities viz., Bengaluru, Hubli-Dharwad, Gulbarga and Davangere, Action plans have been prepared to improve air quality in these cities.

During review meeting held on 1-9-2020 under the chairmanship of Chief Secretary, decision was taken to implement Development of shelter belts and Plantations out of CAMPA funds in the non- attainment cities of Karnataka by Forest Department.(Copy of the proceedings enclosed).

In this regard it is requested to communicate the action taken report so as to place it before the next meeting.

Yours faithfully,
Sd/-

MEMBER SECRETARY

Copy to:-

1. The Principal Secretary to Government(Ecology and Environment), Forest, Ecology and Environment Department, GoK, 7th Floor M.S Building, Bengaluru-560 001 for kind information.
2. The Regional Directorate, CPCB, CPCB South zone, Nisarga Bhavan, Bengaluru-79 for kind information.

MEMBER SECRETARY

Mrs. Nisha Jeneys, I.P.S.
ಫ್ಯಾಕ್ಸ್/Fax : 080-25586321
ಈಮೇಲ್/E-mail : ho@kspcb.gov.in
ವೆಬ್‌ಸೈಟ್/Website : http://kspcb.gov.in



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ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

“ಪರಿಸರ ಭವನ”, 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ
“Parisara Bhavana”, 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

No.KSPCB/CEO/AQMC/2020-21

156

Date: 08 SEP 2020

To,

The Commissioner of Police
No.1, Infantry Road
Opposite to Sparsh Hospital
Bangalore - 560001,

Sir,

Sub: Handing over of 108 Nos. Noise monitoring equipments to Police Dept., - Reg.

Ref: 1) Proceedings of the meeting held on 8-7-2019 under the chairmanship of
Chief Secretary, Govt. of Karnataka.

2) Hon'ble NGT order in O. A. No. 681/2018, dated:15.3.2019.

3) Hon'ble High Court of Karnataka order in the W. P No. 6038.

With reference to the above subject, the Karnataka State Pollution Control Board (KSPCB) has procured 176 Noise level meters to conduct Noise level monitoring in the State in compliance to the Hon'ble NGT order in O. A. No. 681/2018, dated:15.3.2019. As per the directions of the Chief Secretary, Govt. of Karnataka in the meeting held on 8.7.2019 and Hon'ble High Court of Karnataka in the W. P No. 6038, KSPCB procured 108 Nos. for the Bengaluru Police Commissioner to equip Police stations of Bengaluru.

Hence, it is requested to indicate convenient date for handing over of 108 Nos. of Noise monitoring equipments to the Police Department and also for training of the same to Police personnel in your premises by following Covid-19 protocol.

Yours sincerely,

MEMBER SECRETARY

Copy to:

1. The Chief Secretary, Govt. of Karnataka, Room No. 320, 3rd floor, Vidhana Soudha, Bengaluru for kind information.
2. The Principal Secretary to Government, (Ecology and Environment), Forest, Ecology and Environment Department, GoK 7th Floor, M.S. Building, Bangalore – 560001 for kind information.

“ಪ್ಲಾಸ್ಟಿಕ್ ಬಳಕೆ ನಿಲ್ಲಿಸಿ, ಪರಿಸರ ಹಾನಿ ತಪ್ಪಿಸಿ”

AVOID USE OF PLASTICS-BE 'ECO' FRIENDLY



(11)

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

“ಪರಿಸರ ಭವನ”, 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ
“Parisara Bhavana”, 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA
No.KSPCB/CEO/AQMC/2020/2461

Date:

28 SEP 2020

OFFICE MEMORANDUM

Sub: Handing over of 6 Nos. Noise monitoring equipments to Regional Offices in Bangalore, - Reg.

Ref: 1) Proceedings of the meeting held on 8-7-2019 under the chairmanship of Chief Secretary, Govt. of Karnataka.

2) Hon'ble NGT order in O. A. No. 681/2018, dated:15.3.2019.

3) Hon'ble High Court of Karnataka order in the W. P No. 6038.

4) KSPCB office letter No.KSPCB/CEO-1/AQMC/Noise meter/2020-2/1487,
Dated:3-8-2020

5) KSPCB office letter No.KSPCB/CEO/AQMC/2020-21/156,
Dated:8-9-2020.

Adverting to the above subject, the Karnataka State Pollution Control Board has procured 114 Nos. Noise monitoring equipment vide order reference(5) to conduct Noise monitoring in the state in compliance to the Hon'ble NGT order in O.A. No. 681/2018, dated:15.3.2019. Further, as per the directions of the Chief Secretary, Govt. of Karnataka in the meeting held on 8.7.2019 and Hon'ble High Court of Karnataka in the W. P No. 6038/2019, KSPCB has procured 114 Nos. Noise monitoring equipments, and in which 108 equipments have been handed over to Bengaluru Police Commissioner's office to equip the Police stations of Bengaluru city. The remaining 6 Noise monitoring equipments kits are herewith distributed to the following Regional office containing Printer, monitoring equipment, Calibrator, wind screen, batteries and carrying case with other accessories along with tripod stand.

- 1) Regional office, Bengaluru City West
- 2) Regional office, Bengaluru City South
- 3) Regional office Bengaluru City East
- 4) Regional office, Bengaluru City Mahadevapura
- 5) Regional office, Dasarahalli,
- 6) Regional office, Rajarajeshwarinagar.

.....2.

Hence, the Regional offices are herewith directed to acknowledge the same for having received the Noise monitoring equipments in good condition and shall also attend the training programme which shall be communicated shortly.


Chief Environmental Officer

Enclosure: Details of Noise meter equipments

To,

- 1) **The Regional Office, Bengaluru City West, City South, City East, Mahadevapura, Dasarahalli, Rajarajeshwarinagar for further needful action.**
- 2) M/s. Saksham Scientific Instruments Pvt Ltd., 1203-A Wing, Kailas Business Park, Veer Savarkar Road, Near Kailas Industrial Complex, Opp HDFC Bank, Vikhroli (W), Mumbai-400 079 to arrange to hand over the Noise monitoring kits at your risk following due formalities.



UC

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ
"Parisara Bhavana", 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

No.KSPCB/CEO/AQMC/2020

Date:

15 SEP 2020

To,

The Commissioner of Police
No.1, Infantry Road
Bangalore - 560001.



Sir,

Sub: Handing over of 108 Nos. Noise monitoring equipments to Police Dept., - Reg.

Ref: 1) Proceedings of the meeting held on 8-7-2019 under the chairmanship of
Chief Secretary, Govt. of Karnataka.

2) Hon'ble NGT order in O. A. No. 681/2018, dated:15.3.2019.

3) Hon'ble High Court of Karnataka order in the W. P No. 6038.

4) KSPCB office letter No.KSPCB/CEO/AQMC/2020-21/156, Dated:8-9-2020

Adverting to the above subject, the Karnataka State Pollution Control Board has procured 108 Nos. Noise monitoring equipment to conduct Noise level monitoring in the State in compliance to the Hon'ble NGT order in O. A. No. 681/2018, dated:15.3.2019. As per the directions of the Chief Secretary, Govt. of Karnataka in the meeting held on 8.7.2019 and Hon'ble High Court of Karnataka in the W. P No. 6038/2019. KSPCB procured 108 Nos. for the Bengaluru Police Commissioner to equip Police stations of Bengaluru and hence the noise monitoring kits containing Printer, monitoring equipment, Calibrator, wind screen, batteries and carrying case with other accessories along with tripod stand are herewith being handing over to Police Department.

It is requested to acknowledge the same for having received the Noise monitoring equipments in good condition and also arrange for training the police personnel at your premises at the earliest by following Covid-19 protocol.

HANDED OVER TO POLICE DEPARTMENT
ON 15-09-2020 AT 4 PM

Yours sincerely,

Sd/-

MEMBER SECRETARY.

Enclosure: Details of Noise meter equipments

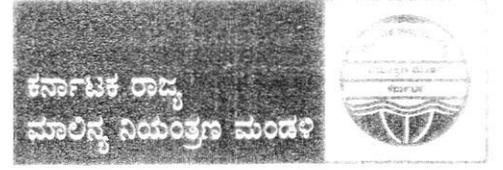
Copy to:

- 1) M/s. Saksham Scientific Instruments Pvt Ltd., 1203-A Wing, Kailas Business Park,
Veer Savarkar Road, Near Kailas Industrial Complex, Opp HDFC Bank, Vikhroli

(W), Mumbai-400 079 to arrange to hand over the Noise monitoring kits at your risk following due formalities.

- 2) The Chief Administrative officer for information and further needful.
- 3) The Chief Finance Officer for information and further needful.
- 4) The Scientific Officer, AQMC for information and further needful.
- 5) Office copy.


MEMBER SECRETARY.



NO.KSPCB/RSEO/BNG CITY/NGT/2020-21/157

DT: 30 SEP 2020

To,

The Member Secretary,
KSPCB, Parisara Bhavana,
Church Street,
Bangalore-560 001.

Sir,

// Kind Attn:- Sri.Uday Kumar, CEO-3//

Sir,

Sub: Conducting Training programme at BMRDA Department Conference Hall on 12.10.2020 @ 11.00 A.M regarding NGT O.A. No.178/2017 for Implementation of Noise Rules-reg.

- Ref:
1. A Complaint lodged at Hon'ble NGT by Sri. Mohan Krishna.K in respect to Noise Pollution
 2. Meeting held at Deputy Commissioner Office, Police Department Bengaluru on 11.09.2020.
 3. Meeting held through Video conference on 29.09.2020.

&&&&&&

Preamble:-

Sri Mohan Krishna H, a resident of Bengaluru, has lodged a complaint against indiscriminate use of unregulated Horns and Modified Silencer fitted to the vehicles, causing Noise Pollution in and around the residential area. The same was considered at Hon'ble NGT (with OA No.178/2017) and directed to submit the detailed report on the matter. As per the decision of the Committee, KSPCB (Nodal Agency) has submitted Interim report to the Hon'ble NGT, Chennai on 12.08.2020.

Based on the interim report, the Hon'ble NGT has directed vide order dated 17-08-2020 that "the committee to go into in detail and submit a detailed further report as directed by this Tribunal by the order mentioned above on or before 27.11.2020 through e-filing".

In view of the above, video conference was held on 29.09.2020 @ 12.00 Noon. The following Members were attended the meeting.

1. Dr.M.L.Munjaj, Professor (EMERITUS), Ilsc, Bengaluru - As Special Invitee.
2. Smt.Isha Panth, IPS, Deputy Commissioner of Police, Command Centre,
3. Sri G. Thirumurthy, Additional Director, Regional Directorate, CPCB, Bengaluru.
4. Sri.R.V.Kantharaju, Deputy Director of Town Planning, Bengaluru Development Authority.
5. Sri.Somesh, Executive Engineer for Director of Municipal Administration (DMA).
6. Sri. S.Gopala Krishna, City and Rural Planning Joint Director, BMRDA.
7. Sri.Shivaraj. B. Patil, Additional Commissioner for Transport Department.

Members Absent.

1. Director of Town Planning Authority.
2. Commissioner for Bruhat Bengaluru Mahanagara Palike(BBMP)

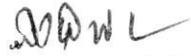
During the meeting many of the members is of the opinion that, they need Orientation Programme to understand more about Noise Pollution, the Rules and Regulations involved, the Responsibility etc.,. Further, they have requested Dr.M.L.Munjaj, Professor, to conduct training programme in this regard. It was resolved in the meeting to conduct Training Programme on 12.10.2020 at 11. A.M in the.BMRDA Conference hall, Ali Askar Road, Bengaluru, wherein Dr.M.L.Munjaj, Professor (EMERITUS), Ilsc, Bengaluru is the Resource person. Therefore it is requested to send the concerned officer along with the Noise level meter enabling the Stake Holders to understand the operation of the equipment and standards stipulated for various zones.

Receipt of this letter may be kindly acknowledged.

Yours faithfully
Sd/-
Senior Environmental Officer
Bengaluru City.

Copy to:-

1. The Chief Environmental Officer-3, for kind information and needful action
2. Sri.Sridhar Naik, Scientific Officer, Central Lab, Nisarga Bhavan, for information and further needful action.
3. Case file.


Senior Environmental Officer
Bengaluru City.

ಫ್ಯಾಕ್ಸ್ /Fax : 080-25586321

ಈಮೇಲ್ /E-mail : ho@kspcb.gov.in

ವೆಬ್‌ಸೈಟ್ /Website : http://kspcb.gov.in



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ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

Karnataka State Pollution Control Board

“ಪರಿಸರ ಭವನ”, 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ

“Parisara Bhavana”, 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

KSPCB/MS/CEO/AQMC/2020/

229

Date:

19 NOV 2020

To,

The Principal Secretary to Government,
Dept., of Ecology and Environment Department,
M.S Building,
BENGALURU-560 001.

U
ರವಾನಮಾಲಿಗಡ

Sir,

Sub: Submission of Status of Noise Monitoring Equipment - Reg.

Ref: Hon'ble High court of Karnataka Order in W.P No.12629/2020

The Board has placed order for procuring 176 Sound Level Meters out of Board funds. In this regard, M/s. Saksham Scientific Instruments Pvt Ltd have already supplied 114 Noise level meters, out of which 108 NLM were distributed to Bengaluru City Police Commissioners officers to equip the Police Stations(Law & Order) of Bengaluru city and the remaining 6 Noise Level Meters are handed over to the Regional offices of KSPCB. Training on handling the Noise level meter is also given on 13-10-2020 and 14-10-2020 by the Firm to the Police personnel. The remaining 62 NLM are yet to be supplied by M/s. S.V Analyticals Pvt Ltd., and is delayed due to Covid-19.

Further, the Chief Secretary while reviewing the directions of Hon'ble NGT in O.A 681/2018 dated:21.8.2020 has directed to procure additional 125 NLM to distribute 67 NLMs to Motor Vehicle Inspectors, 40 NLMs for the Bangalore Traffic Police and remaining 18 shall be distributed to the Regional Offices of KSPCB.

This is for your kind information.

Yours faithfully,

MEMBER SECRETARY

o/c

ಫ್ಯಾಕ್ಸ್ / Fax : 080-25586321

ಈಮೇಲ್ / E-mail : ho@kspcb.gov.in

ವೆಬ್‌ಸೈಟ್ / Website : http://kspcb.gov.in



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ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

Karnataka State Pollution Control Board

“ಪರಿಸರ ಭವನ”, 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ
“Parisara Bhavana”, 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

KSPCB/MS/CEO/AQMC/2020/ 228

Date:

19 NOV 2020

To,

The Principal Secretary to Government,
Ecology and Environment Department,
M.S Building,
BENGALURU-560 001.

Sir,

Sub: Seeking Financial Assistance for procuring of Noise Level Meters - Reg.

**Ref: 1) Directions of Hon'ble NGT Principle Bench, New Delhi in O.A No.681/2018,
Dated:13-03-2019.**

2) Directions of the Hon'ble High Court of Karnataka in W.P No.6038/2019
Dated:30-8-2019.

3) Proceedings of the meeting held under the Chairmanship of Chief Secretary,
GoK on 8-7-2019.

4) Proceedings of the VC meeting held under the Chairmanship of Chief
Secretary, GoK on 1-9-2020.

5) Proceedings of the 2nd meeting held under the Chairmanship of Chief
Secretary, GoK on 19-10-2020.

The Board has placed order for procuring 176 Sound Level Meters out of Board funds. In this regard, M/s. Saksham Scientific Instruments Pvt., Ltd have already supplied 114 Noise level meters, out of which 108 NLM were distributed to Bengaluru City Police Commissioners officers to equip the Police Stations(Law & Order) of Bengaluru city and the remaining 6 Noise Level Meters are handed over to the Regional offices of KSPCB. The remaining 62 NLM are yet to be supplied by M/s. S.V Analyticals Pvt. Ltd., and is delayed due to Covid-19.

Further, the Chief Secretary while reviewing the directions of Hon'ble NGT in O.A 681/2018 dated:21.8.2020 has directed to procure additional 125 NLM to distribute 67 NLMs to Motor Vehicle Inspectors, 40 NLMs for the Bangalore Traffic Police and remaining 18 shall be distributed to the Regional Offices of KSPCB and to send proposal seeking financial support to the Government.

Hence, it is submitted that the approximate cost of each Noise Monitoring equipment ranges from 1,90,000/- to 2,00,000/- including calibrator, Printer and Tripod stand as per the latest procurement done by KSPCB. The Total cost for 125 equipment works out to Rs.2,37,50,000/- Rupees Two Crores thirty seven lakhs and Fifty Thousand only as per the purchase order issued to M/s. Saksham Scientific Instruments Pvt Ltd, Mumbai).

Therefore, it is requested to extend financial support to the Board from Government to procure 125 Noise Monitoring equipments.

Yours faithfully,



MEMBER SECRETARY



सहकारी विकास संस्थान (एम.एस.एस.एस.एस.एल.) - २०००/१९९१, कानपुर, भारत

ತರಬೇತಿ ಕಾರ್ಯಕ್ರಮ

ಬಹುಮುಖ್ಯವಾದ ಉಪಯುಕ್ತ ಅಭಿವೃದ್ಧಿ ಕಾರ್ಯಕ್ರಮವನ್ನು ಆಯೋಜಿಸುವ ಬಗ್ಗೆ

ಪ್ರಾಥಮಿಕ ಕಛೇರಿಗೆ ಹಂಚಿಕೆ ಮಾಡಲಾದ ಹಾಗೂ ಶಬ್ದ ಮಾಪನ ಉಪಕರಣವನ್ನು ಉಪಯೋಗಿಸುವ ವಿಧಾನ ಕುರಿತು ತರಬೇತಿಯನ್ನು ಮಂಡಳಿಯ ಅಧಿಕಾರಿ/ಸಿಬ್ಬಂದಿಗಳಿಗೆ ದಿನಾಂಕ: 19-12-2020ರಂದು(ಶನಿವಾರ) ಬೆಳಿಗ್ಗೆ 11:30ಕ್ಕೆ ಪರಿಸರ ಭವನದ ತೇಜಸ್ವಿ ಸಭಾಂಗಣದಲ್ಲಿ ಆಯೋಜಿಸಲಾಗಿದೆ.

ಆದ್ದರಿಂದ ಮಂಡಳಿಯ ಎಲ್ಲಾ ಪ್ರಾಥಮಿಕ ಕಛೇರಿಯಿಂದ ಜರೂರಾಗಿ ಉಪ ಪರಿಸರ ಅಧಿಕಾರಿ/ಸಹಾಯಕ ಪರಿಸರ ಅಧಿಕಾರಿಯನ್ನು ಹಾಗೂ ಕಡ್ಡಾಯವಾಗಿ ಒಬ್ಬ ಕ್ಷೇತ್ರ ಸಹಾಯಕರನ್ನು ತರಬೇತಿಗೆ ನಿಯೋಜಿಸಬೇಕೆಂದು ಹಾಗೂ ಸದರಿ ತರಬೇತಿ ನಂತರ ಪ್ರತಿ ಪ್ರಾಥಮಿಕ ಕಛೇರಿಗೆ ಒಂದು ಶಬ್ದ ಮಾಪನ ಉಪಕರಣವನ್ನು ಪಡೆದುಕೊಂಡು ತಿರುಳುಹಂತ ಈ ಹೂಲಿಕ ಕೋರಲಾಗಿದೆ.

ಸಹಕೃ ಕಾರ್ಯದರ್ಶಿ

ಇವರಿಗೆ:

- 1) ಬೆಂಗಳೂರು ನಗರ ಹಾಗೂ ರಾಜ್ಯದ ಇತರ ಬೆಳ್ಳೆಯ ಎಲ್ಲಾ ಪ್ರಾಥಮಿಕ ಅಧಿಕಾರಿಗಳ ಮಾಹಿತಿ ಹಾಗೂ ಸದರಿ ತರಬೇತಿಗೆ ಒಬ್ಬ ಉಪ ಪರಿಸರ ಅಧಿಕಾರಿ ಸಹಾಯಕ ಪರಿಸರ ಅಧಿಕಾರಿಯನ್ನು ಹಾಗೂ ಒಬ್ಬ ಕ್ಷೇತ್ರ ಸಹಾಯಕರನ್ನು ನಿಯೋಜಿಸುವ ಸಲುವಾಗಿ.
- 2) ದೈನಂದಿನ ಅಧಿಕಾರಿ, AQMC, ಕೇಂದ್ರ ಕಛೇರಿ ಇವರ ಮುಂದಿನ ಅಗತ್ಯ ಕ್ರಮಕ್ಕಾಗಿ ಕಳುಹಿಸಿದೆ.

ಪ್ರತಿಯನ್ನು:

- 1) ಎಲ್ಲಾ ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳ ಮಾಹಿತಿ ಹಾಗೂ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕಳುಹಿಸಿದೆ.
- 2) ಮಾನ್ಯ ಆರ್ಟ್‌ಡೈರೆಕ್ಟರ್ ಆಫ್ ಸಹಾಯಕರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ಮಾನ್ಯ ಆರ್ಟ್‌ಡೈರೆಕ್ಟರ್ ಗಮನಕ್ಕೆ ತರುವ ಸಲುವಾಗಿ.
- 3) ಸಹಕೃ ಕಾರ್ಯದರ್ಶಿಯವರ ಉಪ ಸಹಾಯಕರಿಗೆ ಸಹಕೃ ಕಾರ್ಯದರ್ಶಿಯವರ ಕಾರ್ಯಕ್ಕೆ ಸಹಕೃ ಕಾರ್ಯದರ್ಶಿ.
- 4) ಮಾನ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರ ಕಾರ್ಯದರ್ಶಿಯವರ ಕಾರ್ಯಕ್ಕೆ ಸಹಕೃ ಕಾರ್ಯದರ್ಶಿ.
- 5) ಮಾನ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರ ಕಾರ್ಯದರ್ಶಿಯವರ ಕಾರ್ಯಕ್ಕೆ ಸಹಕೃ ಕಾರ್ಯದರ್ಶಿ.
- 6) ಸಾರ್ವಜನಿಕ ಸಂಪರ್ಕಾಧಿಕಾರಿ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ಸದರಿ ತರಬೇತಿಗೆ ಬೇಕಾದ/ಸೂಕ್ತ ಹಾಗೂ ಮುಖ್ಯವಾದ ಉಪ ಉಪವಾರದ ವ್ಯವಸ್ಥೆ ಮಾಡುವ ಸಲುವಾಗಿ.
- 7) ಇತರ.

*Informed all concerned RO's via phone
B. S. K. J. W. S.*

ಸಹಕೃ ಕಾರ್ಯದರ್ಶಿ

"ಪ್ಲಾಸ್ಟಿಕ್ ಬಳಕೆ ನಿಲ್ಲಿಸಿ. ಪರಿಸರ ಹಾನಿ ತಪ್ಪಿಸಿ"

AVOID USE OF PLASTICS-BE 'ECO' FRIENDLY

ಫ್ಯಾಕ್ಸ್ / Fax : 080-25586321
ಈಮೇಲ್ / E-mail : ho@kspcb.gov.in
ವೆಬ್‌ಸೈಟ್ / Website : http://kspcb.gov.in



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ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

“ಪರಿಸರ ಭವನ”, 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ
“Parisara Bhavana”, 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA
No.KSPCB/CEO/AQMC/2020 1250 Dated: 08 DEC 2020

To,

The Principal Secretary to Government
Revenue Department (Disaster Management)
1st Gate , Room #627, 6th Floor,
M.S Building, Bengaluru.

Sir,

Subject: Implementation of Hon'ble NGT O A No.681/2018 – Reg
Reference: Proceedings of the 2nd Meeting held under the Chairmanship of
Chief Secretary, GOK on 19-10-2020.

The Hon'ble National Green Tribunal, Principal Bench, New Delhi in original Application No. 681/2018, Dated 08.10.2018 has issued various directions regarding improving of air quality in Non attainment cities in the country.

In this regard, during the 2nd review meeting held under the chairmanship of Chief Secretary, GoK on 19-10-2020 vide reference, decision was taken to include The Member Secretary, Karnataka State Pollution Control Board, as a Member of Disaster Management Authority.(Copy of the proceedings enclosed)

Hence it is requested to include the Member Secretary, Karnataka State Pollution Control Board as a Member of Disaster Management Authority so as to submit compliance to the directions of Chief Secretary.

With regards

Yours sincerely,

Sd/-

Member Secretary.

Copy to: The Commissioner, Revenue Department, K.G Road, BENGALURU for information and further action.

Member Secretary.

“ಪ್ಲಾಸ್ಟಿಕ್ ಬಳಕೆ ನಿಲ್ಲಿಸಿ, ಪರಿಸರ ಹಾನಿ ತಪ್ಪಿಸಿ”

AVOID USE OF PLASTICS-BE 'ECO' FRIENDLY

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ಈಮೇಲ್/E-mail : ho@kspcb.gov.in
ವೆಬ್‌ಸೈಟ್/Website : http://kspcb.gov.in



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ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

“ಪರಿಸರ ಭವನ”, 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ
“Parisara Bhavana”, 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA
No.KSPCB/CEO/AQMC/2020/249 Dated: 08 DEC 2020

To,

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan,
Delhi-110 032.

Sir,

Subject: Implementation of Hon'ble NGT O A No.681/2018 – Reg

- Reference:1) Proceedings of the 2nd Meeting held under the Chairmanship of Chief Secretary, GOK on 19-10-2020.
2) CPCB letter No.F.No.A-14011/1/2019-WQM-1/9198,
Dated:25-11-2019.

The Hon'ble National Green Tribunal, Principal Bench, New Delhi in original Application No. 681/2018, Dated 08.10.2018 has issued various directions regarding improving of air quality in Non attainment cities in the country.

During the 2nd review meeting held under the chairmanship of Chief Secretary, GoK on 19-10-2020 vide reference(1), decision was taken to utilize the EC funds for air quality improvement in non-attainment cities to the tune of Rs.40 crores deposited money of state Government with CPCB and for releasing the same towards mitigation measures suggested by the Hon'ble NGT.

Further in compliance to Hon'ble NGT(PB) New Delhi dated-6-12-2018 in O.A No.125/2017 with O.A No.217/2017, it was directed that a sum of Rs.50 Crore deposit to be made by the State Government as a interim compensation for restoration of the Environment with the CPCB. In this regard Rs.10 Crores has been transferred to KSPCB vide reference (2) to provide the logistics arrangements for the committee constituted under this order.

Hence it is requested to release the remaining Rs.40 crore deposited money by the state Government with CPCB, to take up the mitigation measures for improvement of Air quality in Karnataka.

With regards

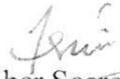
Yours sincerely,

Sd/-

Member Secretary.

Copy to:

- 1) The P.S to Chief Secretary, GoK, Vidhana Soudha, Bengaluru for kind information.
- 2) The P.S to Principal Secretary to Government, Ecology and Environment Department, M.S Building for information.
- 3) The Chief Finance Officer, KSPCB for further needful action.


Member-Secretary.



Zonal Office, Bangalore City
Nirarga Bhavana, 7th 'D' Main
Simmaiah Road, Shivanagar
Bangalore - 560 010
Phone : 080-23228864
Email : seoc@kspcb.gov.in

ನಿರಾಂಗಣ ಕಛೇರಿ, ಬೆಂಗಳೂರು ನಗರ
ನಿರರ್ಗ ಭವನ, 7ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ
ಶಿವನಗರ, ಬೆಂಗಳೂರು - 560 010
ಫೋನ್ : 080-23228864
ಇ-ಮೇಲ್ : seoc@kspcb.gov.in

ANNEXURE-1



No.KSPCB/RSEO/BNG-CITY/TASK FORCE/2019-20/ 814

Dt: 9 MAR 2020

To,

The Member Secretary,
KSPCB, Parisara Bhavan,
Bengaluru-560 001.

Sir,

//Kind Attn:-AQMC Cell//

Sub:-Submission of Proceedings of the District Task Force Committee meeting held on
05.03.2020-reg.

Ref:-District Commissioner, Bengaluru letter Dt:-28.02.2020.

Please find herewith enclosed the Proceedings of the District Task Force Committee meeting held at District Commissioner Office on 05.03.2020 in Annexure-I and also formation of the Task Force committee Stake Holder Departments list enclosed in Annexure-II.

This is for your kind information.

Your's faithfully,

Encl:-Annexure-I & II


Senior Environmental Officer,
Bengaluru City

**PROCEEDINGS OF THE DISTRICT TASK FORCE COMMITTEE MEETING
HELD AT DISTRICT COMMISSIONER OFFICE ON 05-03-2020**

Sl No.	Particulars	Name
1	Name of the Presiding Officer	Shri G.S.Shivamurthy, Deputy Commissioner, Bengaluru District
2	Name of the officers attended	Annexure – I
3	Date of the Meeting	05-03-2020

Preamble: The Central Pollution Control Board (CPCB) has issued the directions on 01-07-2016 under Section 18(1)(b) of the Air (Prevention and Control of Pollution) Act, 1981 regarding prevention and control of Air pollution in non-attainment cities and towns includes Bengaluru, Davanagere and Hubli – Dharwad in the state of Karnataka. The Ambient Air Quality in such cities are not confirming to the stipulated standards. Particulate Matter (PM₁₀) is in higher concentration when compared to the National Ambient Air Quality standards. It is reported that the studies conducted in the past have broadly identified the major source of Air Pollution in the urban areas include (a) re-suspension of road dust (b) vehicular emissions, (c) burning of Bio-mass, crop residues, municipal solid waste, garbage, (d) construction and demolition activities, (e) industrial sources, (f) diesel generators sets and (j) fuel usage for domestic and commercial activities. In pursuant to the Central Pollution Control Board directions and Karnataka State Pollution Control Board recommendation to combat Air Pollution in non-attainment cities, it is proposed to draw action plan and co-ordinate to the efforts of various stake holder departments for effective implementation of the action plan for control Air Pollution.

Hence, Deputy Commissioner, Bengaluru has conveyed a meeting with all the stake holder departments to discuss the action taken on the matter on 05-3-2020 at 10 AM at District Commissioner office. Accordingly, representatives of the different Govt departments have been attended the meeting.

Sri S.Madhusudhan, Senior Environmental Officer, Bengaluru City, Karnataka State Pollution Control Board has welcomed all the members and representatives of the task force committee and informed that, the CPCB has already approved the action plan submitted by Govt of Karnataka to abate the Air Pollution in the Bengaluru city. He also states about the intention of the today's meeting and asked to submit the action taken on the matter.

Smt Sri Roopa, Additional Deputy Commissioner states that, the action taken on the proposal submitted for short term and long term program to abate the Air pollution in Bengaluru city may kindly submit to the meeting and also in future to take further actions. Further, she also states that, the latest report on the action taken may be submitted within 15-03-2020 without fail.

Accordingly, the following departments have submitted the details of action taken by there respective departments.

1. Regional Transport Office: -

- a. The Emission Testing Centers are working in the different parts of the Bengaluru City and the machines have been calibrated once in six months.
- b. The registrations of new vehicles have been increased and new vehicles are on the road. A policy decision is needed to stop the registration of new vehicles.
- c. The registrations of Electrical vehicles are under process and the number of vehicles are also increased.
- d. The Awareness program has been conducted every year in the month of November.

2. Bengaluru Metro Transport Corporation : -

- a. The satellite bus terminals have already working in different parts of the Bengaluru city. In future some more places have been identified and satellite bus terminals will be made.
- b. The BMTC has adopted the policy to scrap 15 years old buses and in the year 2019-20 till date about 126 buses have been scrapped.
- c. In co-operation with RTO, BMTC is regularly conducting emission tests to their buses at their depots.
- d. Presently, there is no electrical vehicles are running. However, there is a proposal to buy 300 Electrical Buses in future.

3. Brahut Bengaluru Mahanagara Palike:-

- a. BBMP's regular job of filling up of path holes and several roads have been made white topping instead of tar road. The white topping will reduce the creation of path holes on the road.
- b. BBMP has already constructed multilevel parking facilities in different parts of Bengaluru. Despite of this, BBMP is identifying the new places for the construction of multilevel parking facility.
- c. BBMP has identified 2 places in the jurisdiction of BBMP and both will work shortly.
- d. BBMP has already identified and widened the roads. In future also BBMP will identify some more roads for widening.
- e. The Flyovers have been already constructed in the Bengaluru city.
- f. BBMP has taken steps to remove dust and stilt from major road regularly by using mechanical sweeping vehicles.
- g. To suppress the dust by using treated water of BWSSB by sprinkling on the road is not yet started. A detailed project report will be made to adopt the same.
- h. As per the directions of Hon'ble High Court, BBMP has removed the street hawkers and relocated in the designated places.

- i. The Municipal Solid Waste process plants have been installed in the different parts of the Bengaluru and they are working satisfactorily. Hence, the burning on road side is drastically reduced.

4. Food and Civil Supply Department

- a. It is a duty of the Food and Civil Supply Department to have Periodical check on all the petrol bunks established in Bengaluru city against the adulteration of petrol and diesel. Accordingly, regular check has been conducted.

5. Karnataka State Pollution Control Board

- a. Karnataka State Pollution Control Board has already identified the highly polluting areas in Bengaluru city and installed continuous online monitoring station. The equipments are in good conditions and all are connected with CPCB website.
- b. The Board is regularly monitoring highly polluting industries. If any industry found polluting the environment action will be initiated as per the law.

6. Bengaluru Electricity Supply Company

- a. BESCOM is supplying electricity 24 x 7 to Bengaluru city without any interruption.

Mrs Sri Roopa, Additional Deputy Commissioner has instructed all the members to submit the latest action taken report on the implementation of short term and long term program to abate the Air pollution in Bengaluru city within 15-3-2020.

Shri Madhusudhan, Senior Environmental Officer, Bengaluru City, Karnataka State Pollution Control Board has concluded the meeting with vote of thanks.


Deputy Commissioner
Bengaluru Urban District
Bengaluru

Bengaluru (Urban) District Level Task Force
Annexure-I

List of Officers attended the Bengaluru (Urban) District Level Task Force meeting 05.03.2020 at Deputy Commissioner Office, Bengaluru presided by the Deputy Commissioner, Bengaluru Urban District.

Sl. No	Name of the Officers with Designation	Department
1	Sri. G.S.Shivamurthy	Deputy Commissioner, Bengaluru
2	Smt.Roopa	Additional Deputy Commissioner
3	Smt.G.Gayathri Devi	Regional Transport Office
4	Sri.P.Vishwanath	Bangalore Metropolitan Transport Corporation
5	Sri.B.L.Birenath	Regional Transport Office, K.R.Puram
6	Sri.S. Balakrishna	Regional Transport Office, Bengaluru West, Rajajinagar.
7	Sri.B.K.Nethrananda	Regional Transport Office, Bengaluru East.
8	Sri.Sheshi.P	Social Forest Department.
9	Sri.Gangadharayya.B	Bengaluru Development Authority
10	Smt.S.Kavitha	Regional Transport Office, Yeshwanthpur
11	Sri.Nustratulla	Bangalore Electricity Supply Company Limited
12	Sri.Vishwanath Salanke	Bangalore Electricity Supply Company Limited
13	Sri.M.Venkatesh Swamy	Bangalore Electricity Supply Company Limited, South Circle, Bengaluru
14	Sri.Basavaraju. H.B	Bangalore Electricity Supply Company Limited
15	Sri.Chandhan.T.S	Bangalore Electricity Supply Company Limited
16	Sri.Lakshman	Karnataka State Road Transport Corporation
17	Sri.Yashonath	Bangalore Metropolitan Transport Corporation
18	Sri. M.Lokesh	Bruhat Bengaluru Mahanagara Palike.
19	Sri.Syed Ibrahim	Food and Civil Supplier Department
20	Sri.Asif Khan	Environmental Officer, KSPCB, Regional Office, Anekal
21	Sri.Shivappa Naik	Environmental Officer, KSPCB, Regional Office, Yelahanka
22	Sri.Ramesh.K.M	Environmental Officer, KSPCB, Regional Office, Bengaluru City West
23	Sri.M.C. Ramesh	Environmental Officer, KSPCB , Regional Office, Bengaluru City South
24	Sri.G.S.Manjunath.	Deputy Environmental Officer,KSPCB, Regional Office, Sarjapura

Absentees for the meeting

Sl.No	Absent for the meeting
1	Superintendent of Police
2	Deputy Director, Mines and Geologist Department
3	District Health and Family Welfare Officer, Department of Family Health and Welfare, Bengaluru
4	Bangalore Metro Rail Corporation Limited

- Sub: Constitution of Task Force for control of Air Pollution in Bengaluru City-reg
Ref: 1. Central Pollution Control Board(CPCB), New Delhi, directions No. A-18011/41/2000(Part-II)-MON/2933 Dated.01/07/2016.
2. Karnataka State Pollution Control Board(KSPCB), Bangalore, letter No.4229 Dated.14/10/2016.
3. Karnataka State Pollution Control Board(KSPCB), Bangalore, letter No.3075 Dated.19/09/2018.

Preamble :

The Central Pollution Control Board has issued the directions on 01/07/2016 under section 18(1)(b) of the Air (Prevention and Control of Pollution) 1981 regarding prevention and control of Air pollution in non- attainment cities and towns includes Bangalore, Davanagere, Bengaluru and Hubli-Dharwad in the state of Karnataka. The Ambient Air quality in such cities are not confirming to the stipulated standards. Particulate matter (PM₁₀) levels is considered for declaring non-attainment city. Bengaluru city is one such non-attainment city where the Particulate matter(PM₁₀) is in higher concentration when compared to the National ambient air quality standards. It is reported that the studies conducted in the past have broadly identified the major sources of Air pollution in the urban areas include (a) re-suspension of road dust, (b) vehicular emissions, (c) burning of Bio-mass, crop residues, municipal solid waste, garbage,(d) construction and demolition activities, (e) industrial sources, (f) diesel generator sets and (j) fuel usage for domestics and commercial activities. In pursuant to the Central pollution Control Board directions and Karnataka State Pollution Control Board recommendation to combat Air pollution in non-attainment cities, it is proposed to draw action plan and co-ordinate to the efforts of various stake holder departments for effective implementation of the action plan for control of Air pollution and hence, it is decided to constitute a Task force for the Bengaluru city. Hence, this order,

Order No.

Date:

It is pleased to constitute a Task Force for preparing action plan for control of Air pollution in the Bengaluru city consisting of following stake holder Departments.

Sl. No.	Department	Designation
1	Deputy Commissioner, Bengaluru	Chairman
2	Superintendent of Police, Bengaluru	Member
3	Commissioner, Bengaluru City Corporation	Member
4	Deputy Conservator of Forest, Forest Department, Bengaluru	Member
5	Joint Commissioner, Transport Department, Bengaluru	Member
6	Executive Engineer, Public Works Department, Bengaluru Division, Bengaluru.	Member
7	Executive Engineer, Public Works Department, Sedam Division, Sedam.	Member

10	District Health and Family Welfare Officer, Department of Family Health and Welfare, Bengaluru	Member
11	Project Director, District Urban Development Cell(DUDC), Bengaluru	Member
12	Senior Environmental Officer, Zonal Office, KSPCB, Bengaluru City, Bengaluru	Member Convener

The Chairman of the Task Force has the liberty to call any experts in various fields for the meeting for the preparation of the action plan. The mandate of the Task Force is to frame appropriate action points with regard to control of Air Pollution by each stake holder department by initiating suitable action within time frame to control the Air pollution to the acceptable limit. The Task Force shall meet regularly at least once in alternate month to review the progress.

-Sd-
Deputy Commissioner
Bengaluru-District

To.

1. Deputy Commissioner, Bengaluru.
2. Superintendent of Police, Bengaluru.
3. Commissioner, Bengaluru-City Corporation, Bengaluru.
4. Deputy Conservator of Forest, Forest Department, Bengaluru
5. Joint Commissioner, Transport Department, Bengaluru.
6. Executive Engineer, Public Works Department, Bengaluru Division, Bengaluru.
7. Executive Engineer, Public Works Department, Sedam Division, Sedam.
8. Deputy Director, Food and Civil Supplies Department, Bengaluru.
9. Divisional Controller, North East Karnataka Road Transport Corporation(NEKRTC), Bengaluru.
10. District Health and Family Welfare Officer, Department of Family Health and Welfare, Bengaluru.
11. Project Director, District Urban Development Cell(DUDC), Bengaluru.
12. Senior Environmental officer, Zonal Office, KSPCB, Bengaluru City, Bengaluru.

Copy to:

1. Regional Commissioner, Bengaluru for kind information.
2. Member Secretary, KSPCB, Bengaluru for information.


Deputy Commissioner
Bengaluru-District



BANGALORE METROPOLITAN TRANSPORT CORPORATION
CENTRAL OFFICES, BANGALORE

EMPLOYMENT NO. / DATE OF JOINING / PHONE NO. / FAX NO. / E-MAIL ID

The Member Secretary,
Karnataka State Pollution Control Board,
Parisara Bhavana, 1st to 5th floor, # 49,
Church Street,
Bengaluru-560 001.

Sir,

Sub: Quarterly progress report on implimentation of action plans
for reduction of air pollution in Bengaluru city-reg.

Ref :1. The Article published in The New Indian Express on 28.11.2019.

2. The Hon'ble NGT O.A No. 681/2018, dated: 20.11.2019.

3. This Office letter No. PCB/CEO/AQMC2019-20/4262, dt: 11.2019.

4. CPCB letter No.AQM/AP/2019-20, dated: 02.09.2019.

5. PCB/CEO-1/AQMC/2019-20/447, dated: 13.12.2019

With reference to the above and the subsequent letters cited under reference it is to intimate that, the action taken regarding reduction of air pollution in Bengaluru city is as follows:

Sl No	Action Points	BMTC
1	To phase out all BS-III vehicles and to increase BS-IV fleet size of Bangalore Metropolitan Transport Corporation gradually	BMTC has a practice of scrapping the buses, which have covered 8.5 lakh kms or 11 years of operation (whichever is earlier). As per this practice all BS-III vehicles will be phased out which are eligible as per the norms. As on 04.03.2020, BMTC is operating total 6617 buses out of which 2901 BS-III norm buses, the procurement of these buses was stopped during September-2011 onwards and only BS-IV norm buses are being procured and at present there are 3688 BS-IV norm buses in operation. All the BS-III norm buses will be scrapped in phased manner as and when they are eligible for scrapping. Further as per the Gazette Notification No: GSR889E Dtd: 16.09.2016 from 1st April 2020 only BS VI Norm buses will be procured which are Environment Friendly.
2	To increase the Bus service to all the satellite bus stands and last destination of BBMP area.	At present transport facilities are being provided to different parts of city and sub urban areas of Bangalore from important Bus Stations as per the demand and requirement of the public. BMTC operational jurisdiction is extended till 25kms from BBMP limits. The villages which comes under BMTC operational

Received file

05/03/2020

2051

513/20

for with... roads which are...
 for the operation of... are
 provided with the transport facility
 based on the demand and requirement

At present as on 03.03.2020, BMTC is operating 870 schedules with 13,721 trips to city area and 5292 schedules with 53316 trips to sub urban areas totally 6162 schedules operating 67037 trips and the present operated schedules/trips are as per the demand.

Further, high traffic mobility places are being identified and transport facilities are being extended from important Bus stations and from other places which comes under the

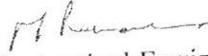
BMTC operational jurisdiction with a view to increase the modal shift to mass transport from personal mode of transportation. Thereby considerable decrease in the use of fossil fuels and to mitigate the air pollution.

3	To carryout regular vehicular emission monitoring of BMTC buses and take corrective action for meeting the tail pipe emission standards.	At Present, BMTC buses are being subjected to emission check on a monthly basis, for which all the depots are equipped with computerized smoke emission testing facilities. In the event if any bus emitting smoke beyond the permissible limit, action is being taken at the depot level to withdraw the bus from operation for taking corrective measures.
4	Induct electric buses in phased manner in Bengluru city.	BMTC has invited Tender for Operation of 300 Electric Ac 12m Buses under FAME-II Vide Tender no. T-118 dtd: 18.09.2019. After completion of the tender process the subject regarding issual of order was placed before the board for decision. The Board of Directors during the meeting held on 14.01.2020 as directed to re-negotiate the rates, if the bidder did not reduce the price informed to invite re-tender(short term) by relaxing the tender conditions. The tender was cancelled and a fresh tender No. T-121 dated: 23.12.2020 was floated by relaxing the tender conditions. The last date for submission is 05.03.2020.

गुणवत्ता का अति उच्च स्तर का
उपकरणों के साथ-साथ निम्नलिखित
के लिए मेट्रो फीडर सेवाओं के अंतर्गत बंगलुरु
स्मार्ट सिटी योजना के तहत नंबर T-122
दिनांक: 03.02.2020. अंतिम दिनांक
दस्तावेजों की प्रस्तुति 11.03.2020.

Thanking you.

Your faithfully


Chief Mechanical Engineer(M)
BMTC

Email

AQMC Cell Karnataka State Pollution Control Board

Action Taken Report(ATR) for control of Air Pollution in Non-Attainment city of Kalaburagi as on December-2020

From : R.O. KSPCB Kalaburagi <gulbarga@kspcb.gov.in> Thu, Jan 07, 2021 07:59 PM
Subject : Action Taken Report(ATR) for control of Air Pollution in Non-Attainment city of Kalaburagi as on December-2020 1 attachment
To : AQMC Cell Karnataka State Pollution Control Board <aqmc@kspcb.gov.in>
Cc : itstaff ulb gulbarga <itstaff_ulb_gulbarga@yahoo.com>, nolairs@gmail.com, RTO, Gulbarga Regional Transport Office, Karnataka <rtoglb-ka@nic.in>, dhogulbarga@gmail.com, dhokalaburagi-hfws@karnataka.gov.in, DD, FCS & CA, Kalaburagi <ddfcs.gbg-ka@nic.in>, md nekrtcglb <md.nekrtcglb@karnataka.gov.in>, Deputy Controller Gulbarga Division Legal Metrology, Karnataka <dcgulb-lm-ka@nic.in>, dudc glb <dudc.glb@gmail.com>, itstaff dudc gulbarga <itstaff_dudc_gulbarga@yahoo.com>, board nekrtc <board.nekrtc@karnataka.gov.in>

Sir,

Please find here with attached Action Taken Report(ATR) for control of Air Pollution in Non-Attainment city of Kalaburagi as on December-2020 for kind needful.

Regards,
EO.
KSPCB,
Kalaburagi.

— **Action Plan Kalaburagi 07.01.2021.doc**

78 KB

Action Taken Report(ATR) for control of Air Pollution in Non-Attainment city of Kalaburagi as on December-2020

S. No.	Actions	Implementation period (Short/Mid/Long term)	Time target for implementation	Responsible agency	Commitment of works for implementing action	Present Status
1	Establishment of additional CAAQM station	Mid	March 2020	KSPCB	Presently one CAAQMS and one manual station are working. One more additional CAAQMS station has been sanctioned by GoK at the cost of Rs 2.3 crores. Action will be initiated to establish one CAAQMS.	<p>KSPCB has proposed two more CAAQM stations each at residential and commercial zone in this regard it has been proposed to establish one CAAQMS at KSPCB RO, Office premises(Residential Zone) and another at KIADB office premises(Industrial Zone). RO, KSPCB has addressed letter to KIADB for providing land in their office premises.</p> <p>CPCP has suggested to operate at least two more manual station each at residential and commercial zone.</p>
2	Source apportionment studies and emission inventory in Kalaburagi city at the cost of Rs	Long	March 2021	KSPCB	Emission inventory and source apportionment study would be conducted and will be completed by June 2020 at a cost of Rs1.31 crores.	The cost for the study is Rs 2.9 crores and third party agency (STUP) for the study is been finalized and will be taking study in next financial year.

	3.0 crores.					
3	Phasing out of 15 years old commercial diesel vehicles	Long	January 2020	Transport Department	Government has issued the GO to ban 15 years old six seaters and above passenger vehicles in Karnataka vide No. 343dated 14.2.2019	It was informed that the GO was issued but the stay on that order is in process. No vehicles were banned in Kalaburagi city.
4	Regular checking of vehicular emission for ensuring compliance to emission norms and drive against polluting vehicles	Short	Continuous process	Transport Department	The KSPCB along with RTO has conducting monitoring programme for vehicle emission checking, so 1030 vehicles testing have been conducted from April 2018. Further there are 15 vehicles emission testing centers are in Kalaburagi.	It was informed that work has been carried out regularly. At present there are 22 vehicle emission testing centers in the city. Further, emission testing was also carried out through Parisara Vahini vehicle of KSPCB jointly with RTO.
5	Good traffic management and re-direction of traffic movement. Identifying traffic choke points & installing traffic	Mid	December 2019	Traffic Police and smart city project Authority	In order to avoid the congestion in the road and also increase in the vehicular emissions, the traffic police is identifying the roads which can be diverted for ease of traffic.	Alternative route/roads are identified for diverting the traffic in case of congestions.

	signal systems					
6	Promotion of LPG operated vehicles	Mid	Continuous programme	Transport Department	There are seven nos of Auto LPG dispensing stations in Kalaburagi city	All the autos around 7800 nos which are having permit are operating on LPG. It was informed by the official of RTO that at present around 20 autos operated on battery is used on experimental basis, if that will be success there is proposal for replacing with LPG.
7	Prevent and penalize adulteration of fuel with cheap oils & solvents	Short	Continuous process	Food and civil supplies Department	It is a continuous program and in progress	It is a continuous program and in progress.
8	Gradually restrict sale of un-scientificallly reprocessed oil by the street vendors	Mid	June 2019	Food and civil supplies Department	Inspections are done to restrict sale	Inspections are done to restrict sale.
9	Periodic check of all petrol bunks established in urban and Rural districts of	Short	Continuous process	Weight & Measurement Department	Once in six months	It is a continuous process and checks are made regularly.

	Kalaburagi and initiate action against the violators					
10	Periodic checking of emission monitoring equipments housed in emission testing centres	Short	Continuous process	Transport Department	Once in six months	It is a continuous process and RTO Inspectors will carry out monitoring regularly.
11	Introduction of battery operated bus service.	Long	December 2020	NEKRTC	NEKRTC will introduce one battery operated buses in Kalaburagi city by March 2020	Not yet introduced, the decision will be taken by H.O. Bengaluru, hence no information with the officials of Kalaburagi city.
12	Usage of bio fuel in KSRTC buses	Continuous process	December 2020	NEKRTC	The NEKRTC has agreed to mix 10% of bio fuel for operating diesel vehicles and blending of Ethanol for petrol vehicles is being done by the oil companies.	Not started in Kalaburagi city.
13	Regular cleaning and sweeping of roads	Short	Continuous process	City Corporation	There is one mechanical sweeping machine procured by Kalaburagi City Corporation	It is a continuous process. In City Corporation there is one existing mechanical sweeping machine is under maintenance from past 2 years and however, regular cleaning

						and sweeping of the roads carried out manually in Kalaburagi city.
14	Procurement of more no. of mechanical sweeping machines	Mid	December 2019	City Corporation	Additional sweeping machines proposed to procure	City Corporation DPR is finalized but there is no plan for procuring additional mechanical sweeping machines.
15	Filling potholes and road cuttings to facilitate smooth flow of vehicles	Short	Continuous process	City Corporation	Kalaburagi City Corporation is taking steps	It is a continuous process and every year before June (Monsoon season) Corporation will fill all the existing potholes.
16	Tree plantation along the roads and development of green belt in open areas, traffic corridors, public places, vacant CA sites	Short	Continuous process	City Corporation	About 30000 samplings both garden and road side are made during 2016 to 2019 and proposed additional plantation	It a continuous process. Plantation has been carried out by City Corporation regularly in the city limits.
17	Adoption of parks by industries under CSR	Short	December 2019	City Corporation	City Corporation	Presently City Corporation is maintaining the parks.
18	Identification and development of C & D waste	Mid	March 2022	City Corporation	Kalaburagi city has identified a site at the existing landfill site and	No further action initiated

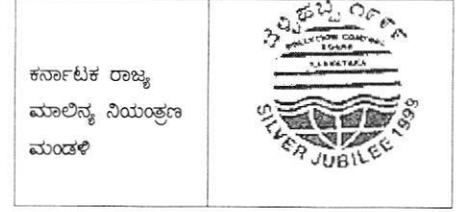
	processing site				called for tenders at a cost of Rs 5.1 crores	
19	Covering of constructional site	Short	Continuous process	City Corporation	Kalaburagi City Corporation is taking steps	Commercials establishments are covering construction sites.
20	Restriction on storage of constructional materials along the road	Short	Continuous process	City Corporation	Kalaburagi City Corporation is taking steps	The officials are taking action against the defaulters (commercial)
21	Transportation of construction materials and wastes in covered system	Short	Continuous process	City Corporation	Kalaburagi City Corporation is taking steps	Construction materials and wastes are covered during transportation.
22	Prohibition on open burning of municipal solid waste, plastic, horticulture waste and biomass	Short	Continuous process	City Corporation	As per the SWM Rules, 2016 of Government of India, Notification issued by the corporation banning the open burning of garbage in the public places. The Environmental Engineers are monitoring regularly.	Burning of solid waste has been reduced and door to door collection systems prevail in the city.
23	Secondary transportation of	Short	Continuous	City	Solid waste management task force is constituted at	Solid waste collected is transported in covered vehicles to the

	municipal solid waste in covered system		process	Corporation	district level to monitor and to take action in this regard. Complaints redressal system is started	processing site.
24	Promotion for use of cleaner fuel in commercial establishments	Short	Continuous process	Transport Department	Kalaburagi City Corporation	No action is being initiated.
25	Ensuring operation of air pollution control systems in industries to meet emission standards	Short	Continuous process	KSPCB	Regular monitoring of air polluting industries for effective operation of APC equipments.	There are two industrial estates, one industrial area(Nandur) is about 8 Km away from Kalaburagi city and another Industrial Estate(Kapnoor) is located outskirts of the city. There are no air polluting industries located in these industrial estates.
26	Regular monitoring of industries and initiation of action against defaulting units	Short	Continuous process	KSPCB	There is no air polluting industries existing within Kalaburagi city. However the air polluting industries existing surrounding the city will be monitored regularly and action will be taken against non-complying industries w.r.t Air Act.	There are no air polluting industries in Kalaburagi city. Cement industries are located at about 35-40 kms away from the Kalaburagi city.

27	Publishing air quality monitoring data in local news media.	Short	Continuous process	KSPCB	Publishing air quality monitoring data in local news media. Strengthening of complaint redressal mechanism. Awareness programmes on urban pollution issues – 50 nos at total cost of Rs 5.00 lakhs	CAAQM station and manual station data has been uploaded in the KSPCB website.
	Strengthening of complaint redressal mechanism.	Short	September 2019			Complaint redressal mechanism introduced by KSPCB.
	Awareness programmes on urban pollution issues – 50 nos at total cost of Rs 5.00 lakhs	Short & Mid	Continuous process			Awareness programmes in schools and colleges are carried out regularly.

-Sd/-
Environmental Officer
KSPCB, Kalaburagi

Regional Office, ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ
Karnataka State Pollution Control Board, ಪ್ಲಾಟ್ ನಂ 4, ಲಕ್ಕಮನಹಳ್ಳಿ ಕೈಗಾರಿಕಾ
Tel Fax 0836 465676, 462918 ಪ್ರದೇಶ ಧಾರವಾಡ- 580004.
Plot No. 4, Lakkamanahalli Industrial Area,
Dharwad - 580 004. Karnataka.
towards a cleaner Karnataka



No: KSPCB/RO(DWD)/Non Attainment City/2020-21/

DATE:

Action Taken Report about Non Attainment City Hubli-Dharwad

Preamble:

Hubli-Dharwad is considered as Non Attainment City as per the reports of monitoring during 2011 to 2015. Centre for Science and Environment, New Delhi study revealed that Hubli-Dharwad is Non Attainment City. During 2011 to 2015 period average PM10 was 93 $\mu\text{g}/\text{m}^3$ against the national standard limit of 60 $\mu\text{g}/\text{m}^3$.

As per the National Ambient Air Quality Monitoring protocol two manual stations, one at Lakkammanhalli industrial area, Dharwad and one at Gokul road opposite new KSRTC Bus stand Hubli, are working since year 2001.

One Continuous Ambient Air Quality Monitoring Station (CAAQM) at HDMC premises, Hubli is working since year 2017.

As per NGT orders dated: 08-10-2018 & 20-11-2019. This office has to install one Ambient Air Quality Monitoring (Manual) Station for background. Task Force Committee, Dharwad meeting was held on 27-11-2019, as per the proceedings of the meeting regarding Implementation of approved action plan for non attainment city Hubli-Dharwad. As per Board office Memo No. 4263, dated: 06-11-2019 CPCB has allotted 12 Lakhs to Hubli-Dharwad for the implementation of 27 action points. This office has proposed to Install an Ambient Air Quality Monitoring (Manual) Station (background) at UAS premises. The matter with respect to installation of Ambient Air Quality Monitoring (Manual) Station was discussed with Director of Research UAS, Dharwad . They have agreed for the installation of AAQM station at UAS, Dharwad, the process of MOU is completed.

Action taken report w.r.t Approved Action Plan:

This office has conducted total 4 Task Force meetings from 2018 to 2020 under the Chairmanship of Deputy Commissioner, Dharwad along with Line Departments and Stake Holders for implementation of approved action plan for Non Attainment City, Hubli-Dharwad all the meeting proceedings were forwarded to Board office the action taken as per the action plan is as under;

Action point 1: Establishment of Additional CAAQM Station:

At present one Continuous ambient Air Quality monitoring station (CAAQM) at HDMC premises, Hubli and two manual stations, one at Lakkammanhalli industrial area, Dharwad and one at Gokul road opposite new KSRTC Bus stand Hubli, are working and data being

regularly sent to State Pollution Control Board and Central pollution control Board and also displayed in KSPCB and CPCB website.

One more additional CAAQM Station is sanctioned by GOK at the cost of Rs. 2.3 Crores at Hubli-Dharwad. The identification of land for new station(Residential Area) is under progress.

Action point 2; Source apportionment studies and emission inventory in Non attainment cities at the cost of Rs. 3.0 crores each(aprox):

Source apportionment study and emission inventory in Hubli Dharwad is entrusted to M/s. C-STEP Bangalore. The Board has already issued letter to C-STEP, Bangalore to conduct the Source Apportionment Study and Emission Inventory of Hubli Dharwad-City vide BO. Letter No: 6343 dated: 04-03-2020 the reply from C-STEP is awaited.

Action point 3: Phasing out of 15 years old commercial Diesel vehicles:

The 15 years old vehicles are more polluting in nature and needs to be banned for plying on roads. The RTO Hubli and Dharwad submitted that as per the Govt. order, they are not renewing the license of 15 years old vehicles and also cancelled the vehicle registration. They also submitted that 15 years old vehicles of 186 No's from RTO Dharwad (West) and 482 No's from RTO Dharwad (East) were cancelled the vehicle registration for the period from 01-01-2020 to 30-04-2020.

Action Point 4; Regular checking of vehicular emission for ensuring compliance to emission norms and drive against polluting vehicles

The RTO submitted that the vehicular emission monitoring is being done in association with KSPCB Dharwad regularly. The checking details in Dharwad including Dharwad East and west RTO offices are as follows:-

Period	No.of Vehicle checked	No. of cases booked	Fine collected
April 2019 to April 20 (regular checking)	18091	1230	Rs. 19,26,750/-
November 2019 (emission checking)	986	162	Rs.1,82,000/-

The details of vehicular emission testing conducted by RTO and KSPCB is as under,

Vehicular Emission monitored statistic in Dharwad for the year 2019-20 up to March 2020					
Type of vehicle	Total No of vehicles	Confirm	Percentage	Non confirm	Percentage
Petrol	721	700	97.08%	21	2.91%
Diesel	1250	1204	96.32%	46	3.68%
Grand Total	1971	1904	96.60%	67	3.39%

Action point 5: Good Traffic Management and re-direction of traffic movement. Identifying Traffic Choking Points and installing traffic signal systems:

The DCP traffic Dharwad submitted to the committee that there are mainly six traffic choking points viz,

1. Traffic Island Hubli,
2. Rani Channamma circle Hubli,
3. Hosur Cross Hubli,
4. Gadag Road near Railway station Hubli,
5. Gandhinagar Cross Dharwad,
6. Jubli Circle Dharwad

They have installed traffic signal systems in order to avoid traffic congestion.

The Deputy Commissioner of Police Traffic Division Hubli and Dharwad informed that they are maintaining the good Traffic Management system in Hubli Dharwad cities, the details as below;

Sl.,No	Description	No.of points
1	Good Traffic Management	20 Nos
2	Re- direction of Traffic Movement	16 Nos
3	Traffic Choking points	27 Nos
4	Installing of Traffic Signal Light	8 Nos

Action Point 6: promotion of LPG Operated vehicles:

To promote LPG vehicles. The RTO brought to the kind notice of the Deputy Commissioner that shifting of Diesel/petrol vehicles to LPG is expensive and insisting to new auto/cars to adopt LPG is difficult.

There are already 3 LPG dispensing stations are under operation. The CNG points are identified and 2 CNG centers are proposed.

Action point 7; Prevent and Penalize adulteration of fuel with cheap oils and solvents;

It is decided to take action against the fuel adulteration. The representative of Food and Civil supply informed that there are no complaints received for fuel adulteration and also informed that it is continuous program and in progress, periodic checking is done to prevent use of cheap oil and solvents.

Action Point 8: Gradually restrict sale of un scientifically reprocessed oil by the street vendors;

The representative of Food and civil supply Department informed that the selling of cheap oils and solvents in streets controlled and watch on the sale of reprocessed oils and solvents is undergoing and no violations found and also informed that it is continuous program is in progress and periodic checking is done to restrict the sale of reprocessed oil by the street vendors.

Action point 9: Periodic check of all petrol bunks established in Dharwad District and initiate action against the violators;

The representative of Food and civil supply Department informed that the petrol bunks are periodically verified along with concerned oil companies. During April 2019 to November - 2019, ten petrol bunks have been inspected and no discrepancies were observed. Regular inspections are being conducted.

Action Point 10: Periodic checking of Emission monitoring equipments housed in emission testing centers;

The RTO Dharwad informed that regular inspections of vehicular emission testing centers are being conducted. There are 43 vehicular emission testing centers are existing in Hubli-Dharwar. These centers are checked once in six months regularly & conducted awareness programs. The Deputy Commissioner informed to create more awareness and check more number of emission testing centers to verify the calibration of emission testing equipments and to initiate action against the violators.

Action point 11: Introduction of Battery Operated bus service:

The Divisional Controller NWKRTC Hubli informed that they will introduce Electric Bus shortly on trial run and it is approved and the purchase of 50 battery operated buses is under progress. Also informed that the Central Office has already called Tender and same is under progress.

Action point 12; Usage of Bio Fuel in KSRTC buses:

The Divisional Controller Hubli informed that the Bio-fuel introduction has failed as the engine parts were getting choked further action needs to be initiated. They are not using Bio fuel, The matter was already intimated to the Central Office Bangalore, the information will be submitted after getting the details from Central Office Bangalore.

Action Point 13: Regular Cleaning and sweeping of roads;

The Commissioner HDMC informed that

1. There are two Mechanical sweeping machines and 3 portable sweeping machines for mechanical sweeping of main roads. The HDMC has 2512 pourkarmikas deployed for various sanitary works including sweeping of total 2380 Km of road length, categorized as;

- A type Roads (Daily sweeping- Commercial and main Roads) -357 Km
- B type Roads (Alternate sweeping)- 1248 Km
- C Type Roads(Once in week sweeping)- 775 Km

The micro plan for the same has been prepared and executed.

2. Dust is cleared from medians of roads and footpaths on timely basis.
3. HDMC also deployed 176 Auto tippers and 200 push carts (for road width less than 2 mts) for door to Door collection of waste from households and commercial establishments and 75 tractors for collection of silt from storm water drains and dust/weed from roads to ensure littering of waste on to open drains and on road sides.

4. Hubli-Dharwad Smart City Limited also deployed 15 Nos Auto tippers for collection of bulk waste.
5. 615 Black spots, where garbage used to be dumped on road sides have been completely eradicated.

The Deputy Commissioner directed the Commissioner HDMC to stop the dumping of garbage near road sides and other public places and to clean the roads on regular basis which would minimize the dust pollution. The HDMC Commissioner was informed to dispose the municipal solid waste dumped on road sides as per the Solid Waste Management Rules 2016.

Action point 14: Procurement of more number of mechanical sweeping machines:

The Commissioner HDMC informed that 17 mechanical sweeping machines are proposed to be procured. Considering newly constructed 450 Kms of concrete roads, the total length of roads is re- assessed and hence 10 extra sweeping machines are required. Tender under process to procure sweeping machines on hire basis.

Action point 15: Filling Potholes and road cuttings to facilitate smooth flow of vehicles:

The Commissioner HDMC informed that 114617 Sq.m potholes were identified and filled . Tender for porthole filling is awarded to the contractors and filling work will be taken up as an when the port holes appears.

Action point 16: Tree plantation along the road sides and development of green belt in open areas, traffic corridors, Public places vacant CA sites.

The Deputy Commissioner informed the DFO Forest department and HDMC to plant more trees along the traffic corridor and open public places. The Commissioner HUDA is also directed to make compulsory plantation in the residential layouts. The Commissioner HUDA informed that in association with Forest Department will prepare action plan for development of green belt on road sides in residential layouts at Sy. No. 311 of Bharidevarkoppa and Sy.Nos. 40 to 50 of Tadasinakoppa and will submit the compliance report.

Action point 17: Adoption of Parks by Industries under CSR;

The HDMC commissioner informed that there are 430 No.of parks in HDMC jurisdiction, out of which, Residential Welfare Associations are maintaining 5 Parks (Lingarajnagar, Kumbakonam etc), Under Amrut Rejuvenation Project lakes such as Kelageri, Kolikere, Unkal Lake park and Tolankere parks will be developed by Hubli-Dharwad Smart City Ltd.

Action point 18; Identification and development of C&D Waste processing site:

The HDMC commissioner informed that the HDMC has proposed C& D Waste Processing plant of capacity 50 TPD at sanitary land fill site Shivalli Village Dharwad District. Four locations are identified for temporary storage of C & D Waste,The plant will be operational by June-2021. The Deputy Commissioner informed the HDMC commissioner to notify the C&D Waste processing/disposal site and follow the procedures as per the guidelines issued by the CPCB and C&D Rules 2016.

Action point 19: Covering of constructional site;

As per the HDMC commissioner all bulk waste generators and C& D waste generators are covering their sites; small and individual residential constructions will be insisted to cover the sites.

Action Point 20: Restriction on storage of constructional materials along the road:

The HDMC Commissioner informed that all bulk waste generators and C& D waste generators are storing the constructional material in their sites, small and individual residential constructions will be insisted not to store the constructional materials along the road. The Commissioner also informed that HDMC has notified to public for dumping of C& D Waste at the Shivalli MSW site to prevent dumping of C& D waste along the roads.

Action Point 21; Transportation of construction materials and wastes in covered system:

The HDMC commissioner informed that , for transpiration of C& D waste, the RTO Department has been instructed to randomly monitor transportation of C& D waste in closed vehicles.

The Deputy Commissioner informed the RTO and HDMC commissioner to randomly monitor transportation of construction materials and wastes in covered system.

Action point 22; Prohibition on open burning of municipal solid waste, plastic, horticulture waste, biomass;

The HDMC Commissioner submitted that the door to door collection of municipal solid waste is carried out with 100% coverage of all households and commercial establishments by using 176 Auto tippers, 200 push carts, 75 Tractors, hence there is no open burning of garbage. and also given awareness/training to Pourakarmikas regarding segregation/handling of plastic waste Horticulture waste. HDMC has started garden /community composting in 12 parks/gardens, ensuring not burning of waste.

The Deputy Commissioner informed the HDMC Commissioner not to burn municipal solid waste in the public places.

Action point 23; Secondary transportation of municipal solid waste in covered system:

The HDMC Commissioner submitted that HDMC has constructed 5 stationary compact stations for secondary transportation of municipal solid waste. Out of 5 , 3 have been commenced and another one will be operational by June 2020 and another one will be operational by August 2020. The Compactor station comprise on 18 cum capacity compactor containers, which will be transported using hook loader vehicles. The entire secondary transportation is carried out in covered system.

Action point 24: Promotion for use of cleaner fuel in commercial establishments:

The representative of Director, Food & Civil Supply Department submitted that HDMC, Food & Civil Supply Department and the concerned Oil companies are regularly conducting checks & raids and will be insisted to commercial establishments for use of cleaner fuel.

Action point 25: Ensuring operation of air pollution control systems in industries to meet emission standards:

The Regional office KSPCB is regularly monitoring the air polluting industries for effective operation of air pollution control equipments. Also for self-monitoring, Online Continuous Emission Monitoring Systems (OCEMS) are installed in two of the highly polluting industries (17 Categories) including Common Bio-Medical Waste treatment facility.

Action point; 26 Regular monitoring of industries and initiation of action against defaulting units:

The Regional office KSPCB is regularly monitoring the industries for the compliances to the consent conditions and initiating actions against the defaulting industries.

For the year 2019-20, 326 No's of inspections are carried out and based on the non compliances observed during inspection 218 No's of Show Cause Notices issued to the industries.

Action point 27: Publishing Air quality Monitoring Data in Local media. Strengthening compliant redressel mechanism. Awareness programmes on urban pollution issues

The Regional office KSPCB is regularly conducting ambient air quality monitoring; the monitored air quality data is being submitted to Board and CPCB New Delhi and also being displayed in KSPCB website. The KSPCB has already published a general complaint telephone No. 080-25589114 in the KSPCB website and also public can make complaint through e-mails. KSPCB is also conducting awareness programs every year on all the pollution issues in association with different stakeholders.

The Regional Office has conducted 20 No's of awareness programs about pollution control during 2019-20.

The Air Quality of Hubli-Dharwad is showing improvement as per the records. The details as under;

Station Code 431, Gokul Road, Opp New Bus Stand, Hubli.

Year of Monitoring	PM10 (Standard) $\mu\text{gm}/\text{m}^3$	PM10 (Actual) $\mu\text{gm}/\text{m}^3$
2015-16	60	80
2016-17	60	89
2017-18	60	89
2018-19	60	80
2019-20	60	75

Station Code 432, Lakkamanahalli Indl Area, Dharwad.

Year of Monitoring	PM10 (Standard) $\mu\text{gm}/\text{m}^3$	PM10 (Actual) $\mu\text{gm}/\text{m}^3$
2015-16	60	69
2016-17	60	76
2017-18	60	67
2018-19	60	64
2019-20	60	62

Station Code CAAQM Station, Deshpande Nagar, Hubli.

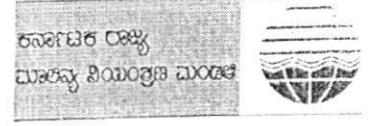
Year of Monitoring	PM10 (Standard) $\mu\text{g}/\text{m}^3$	PM10 (Actual) $\mu\text{g}/\text{m}^3$
2017-18	60	98
2018-19	60	86
2019-20	60	85

This is for kind perusal & further needful.

Sd/-
Environmental Officer
KSPCB, Dharwad

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಸಂಖ್ಯೆ:501.ಸಿ ಬ್ಲಾಕ್ ದೇವರಾಜ ಅರಸ್ ಬಡಾವಣೆ
ಬಾವಣಗರೆ-577006.
ದೂರವಾಣಿ ಸಂಖ್ಯೆ:08192-252895

Regional Office
Karnataka State Pollution Control Board
No.501,'C'Block, Devaraj Urs Layout
Davangere-577006
Phone: No.08192-252895



towards a cleaner Karnataka

No:PCB/RO(DVG)/ATR-Non-attain/2020-21/ 1002

Date: 07 - 01 - 2021

To,
The Member Secreatry,
Karnataka State Pollution Control Board,
Bangalore.

"Kind Attn: AQMC cell"

Sir,

Sub: Submission of Action Taken Report (ATR)/Status report
pertaining to Hon'ble NGT direction in O.A. No.681/2018,
dtd:21-08-2020-reg.
Ref: Board Office Memo No:KSPCB/AQMC/CEO/2020/4323,
dtd:04-01-2021.

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With reference to the above subject, please find herewith the enclosed Action
taken Report/Status report pertaining to Hon'ble National Green Tribunal (NGT)
direction in O.A. No.681/2018, dtd:21-08-2020 on Davangere Non-attainment city.

This is for your kind information & further needful action.

Your's faithfully,

Encl: As above

[Signature] 21/1/21
Environmental Officer,
KSPCB, Davangere.

[Signature]

E-Mail: davangere@kspcb.gov.in

Web site:<http://kspcb.kar.nic.in>

"ಪ್ಲಾಸ್ಟಿಕ್ ಬಳಕೆ ನಿಲ್ಲಿಸಿ, ಪರಿಸರ ಹಾನಿ ತಪ್ಪಿಸಿ"

AVOID USE OF PLASTICS - BE'ECO'FRIENDLY

KARNATAKA STATE POLLUTION CONTROL BOARD
Regional Office, Davangere.

Action taken report of Air Quality Improvement for Davangere City

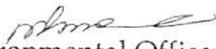
With Deputy Commissioner, Davangere District as Chairperson, several meetings have been conducted on 05-10-2018, 06-12-2018, 25-03-2019 & 07-11-2019 with relevant departments in order to take necessary action to reduce Air pollution in Davangere city as per the Hon'ble National Green Tribunal (NGT) on 06-08-2019 in respect of Original Application No:681/2018.

The following actions taken by relevant departments:-

1. Presently one CAAQM station installed at Regional Office, KSPCB, Davangere premises, this office also operating two more manual AAQM stations at Davangere City, these stations Ambient Air Quality monitoring report were conformed as per the CPCB norms & also requested to provide place for one more CAAQM station at DC office, premises. (copy enclosed)
2. As per the report from the continuous monitoring sensors established under Davangere Smart City project, the Air pollution in the city is under controlled condition. (copy enclosed) Established five sensors are installed at five different places as follows:
A)K.R. Market, B) Mandakki bhatti, C) DC Office, D) Lakshmi Floor Mill
E) Onion market.
3. The Board as given approval to conduct Source apportionment studies and emission inventory for Non-attainment cities.
4. Regular vehicular emission monitoring were carried from Regional Office, KSPCB, Davangere along with Traffic Police in Davangere city.
5. The Regional Office, KSPCB, Davangere has cross verified the vehicular emission testing centers by Board vehicular emission testing vehicle along with RTO.
6. Concrete Roads along with Footpath (pavers) were provided by City Corporation, Davangere.
7. Regular cleaning and sweeping of roads are carrying by City Corporation, Davangere.
8. Tree plantation along the roads and development of green belt by Forest and Horticulture.

9. Meeting was conducted under Chairmanship of Deputy Commissioner, Davangere District and adoption of parks by industries under CSR activity was approved.
10. Notices were issued to shift the rice mills located in the city to the designated industrial area and also letter addressed to Board office to discuss at Government level (copy enclosed).
11. Regular monitoring of Ambient Air Quality in Mandakki Bhatti Cluster by Regional Office, KSPCB, Davangere. The committee instructed the City Corporation to shift mandakkit bhatti cluster away from the city under Smart city project.
12. The District Task Force Committee has instructed Davangere City Corporation to identify and develop the C&D waste processing site.

Monitoring reports & progress pertaining to Air pollution control measures indicates that Air pollution level within the limit.


Environmental Officer,
KSPCB, Davangere.